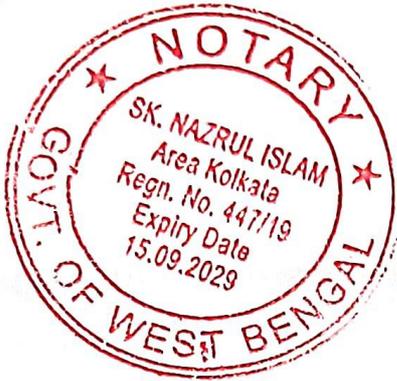


S.L. No. ~~21)~~

X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH AT KOLKATA**

Original Application No. 21/2025/EZ



In the matter of:

Disha Bharti

...Applicant

-Versus-

The State of Bihar & Ors.

...Respondents

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1.	Counter Affidavit on behalf of Respondent no. 4 (Nagar Nigam, Saharsa)		1 - 17
2.	Copy of the coloured photographs of the said area after the entire area has been comprehensively cleaned.	R/1 Colly	18 to 26
3.	Copy of the letters dated 20 th March, 2025 and their respective replies and documents submitted by the nearby Clinics and Laboratories and Civil Surgeon, Saharsa.	R/2 Colly	27 to 76

15 DEC 2025

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4.	Copy of the said letter issued by CARE Pathology Centre and addressed to Nagar Nigam, Saharsa along with their relevant documents	R/3 Colly	77 - 85
5.	Copy of the Letter dated 11 th November, 2025	R/4	86

Date: 15/12/2025

Filed by:

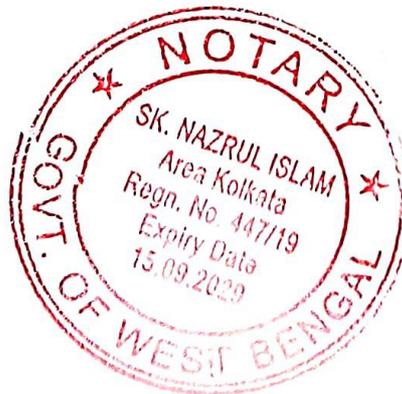
Ghanshyam Pandey

Mr. Ghanshyam Pandey,
Advocate,

Office Add: Hastings Chamber, 7C,
Kiran Shankar Roy Road, 2nd Floor,
Room No. 206, Kolkata- 700 001.

M: 9686750386;

E: ghanshyamlegal@gmail.com,



X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH AT KOLKATA**

Original Application No. 21/2025/EZ



In the matter of:

Disha Bharti

...Applicant

-Versus-

The State of Bihar & Ors.

...Respondents

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4 (Municipal Corporation, Saharsa)

I, Prabhat Kr Jha, s/o Kamlanand Jha, aged about 54 years, by occupation - Government Service, presently posted as Municipal Commissioner, Nagar Nigam, Saharsa (Municipal Corporation), having its office at Saharsa Municipal Corporation, Sant Nagar, Saharsa, Bihar 852201, presently halting at 7C, K. S. R. Road, Kolkata- 711201, do hereby solemnly affirm and state on oath as follows:

1. That I have made myself thoroughly acquainted with the facts and circumstances of the Original Application filed by the Applicant and have diligently examined all the documents, pleadings, and materials pertaining to the subject matter of this instant case. That I am duly authorized on behalf of Respondent No. 4, namely, the Nagar Nigam, Saharsa. I am fully competent to swear this Counter Affidavit on behalf of the Answering Respondent and the contents herein are based on my

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personal knowledge, information derived from official records, and competent legal advice received, all of which I verily believe to be true and correct.

2. That the Applicant filed a Letter Petition vide which it was alleged that there was illegal dumping of solid wastes and unauthorized discharge of sewage in a pond situated in Ward No. 13 of Municipal Corporation, Saharsa, Bihar. The said Letter Petition was initially filed before the Principal Bench, New Delhi, whereupon it was registered as Original Application No. 2/2025/PB by the New Delhi Bench of the National Green Tribunal.

3. That subsequently, pursuant to the Order dated 24.01.2025, the matter has been transferred to the National Green Tribunal, Eastern Zone Bench, Kolkata and has been re-numbered as Original Application No. 21/2025/EZ for appropriate adjudication.

4. That this Counter Affidavit is being filed in compliance with and in response to the Original Application No. 21/2025/EZ filed by the Applicant, Ms. Disha Bharti, and pursuant to the Order dated 1st May, 2025 passed by this Hon'ble Tribunal directing the Respondents to file their reply/response. The Answering Respondent most respectfully submits this Counter Affidavit with a view to place on record the

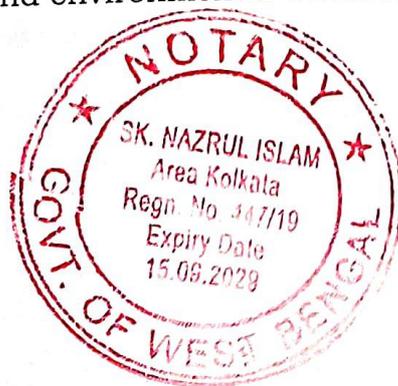


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correct factual matrix and legal position before this Hon'ble Tribunal for its judicious consideration.

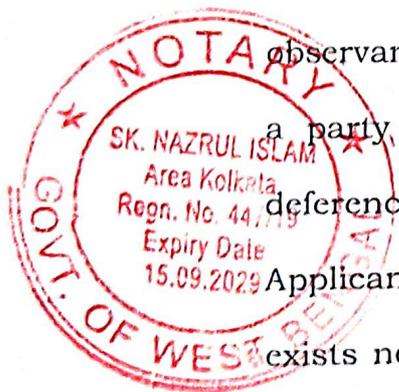
5. That the Respondent No. 4 (hereinafter referred to as the "Answering Respondent") has been advised to deal with only those contentions which are relevant and material for the effective and proper adjudication of the issues involved in the instant matter. Save and except matters which are of record and save and except what is expressly admitted hereinafter, I emphatically deny each and every allegation, assertion, and contention made or raised in the said Original Application as if the same were expressly denied herein in seriatim and specifically traversed.

6. That at the outset, the Answering Respondent expresses its utmost respect for this Hon'ble Tribunal and reaffirms its unwavering commitment to environmental protection and preservation in accordance with all applicable laws, statutes, rules, and statutory regulations. The Answering Respondent has consistently endeavored to discharge its statutory obligations with the highest degree of diligence, conscientiousness, and responsibility in furtherance of public interest and environmental welfare.



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7. That the Answering Respondent most respectfully submits that the grievances articulated by the Applicant pertain to allegations concerning the pond which was beautified in the year 2012 and has been traditionally used by the residents of the Ward for many years for the celebration of 'Chhath Puja'. The Applicant has alleged that bio-medical waste has been illegally dumped by the Nursing Homes situated in the surrounding area and sewage has been illegally discharged into the said Pond in question in collusion with certain persons and by allegedly taking monetary benefits from the alleged violators. It is further alleged that due to the pollution caused in the pond in question, the residents of the locality are compelled to travel to other waterbodies three-four kilometers away for their religious observances. While the Answering Respondent has been impleaded as a party to the present proceedings, it is submitted with utmost deference and in all humility that the allegations levelled by the Applicant are not entirely true. It is categorically submitted that there exists no sewage connection whatsoever to the pond as it is a man-made pond and at no point were any sewage lines or connections ever linked to the said pond in question.



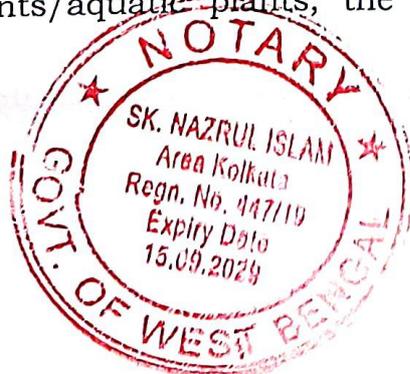
8. That subsequent to the filing of the Original Application and in compliance with the directions issued by this Hon'ble Tribunal, a site inspection was duly conducted by the Joint Inspection Committee

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constituted for the said purpose. Thereafter, the Bihar State Pollution Control Board filed an affidavit placing on record before this Hon'ble Tribunal the findings and conclusions of the said inspection, which are reproduced hereunder for ready reference:

FINDINGS OF INSPECTION:

- i. Solid waste was found dumped at one-two places around the pond;
- ii. Stair case has been constructed around the pond and no discharge point of sewage line was found in the pond. Therefore, the sewage discharge of the hospitals/households is not going into the pond, as has been alleged in the letter petition;
- iii. There are seven-eight hospitals/health care facilities situated near by pond and on inquiry it was found that the bio-medical waste of the said seven hospitals/health care facilities are disposed of through the Common Bio-Medical Waste Treatment Facility (CBWTF);
- iv. The local people informed that source of water of the pond is groundwater and solid waste is thrown by the local people;
- v. The entire pond was covered with growth of plants/aquatic plants;
- vi. Around the pond there are government offices, buildings, and seven-eight hospitals/health care facilities;
- vii. The locals informed that the pond was constructed in the year 2006 and was being used by the locals for celebrating festival, however due to improper maintenance and management of the pond by the local authorities and due to covering of water pond with plants/aquatic plants, the pond is no longer used for festivals.



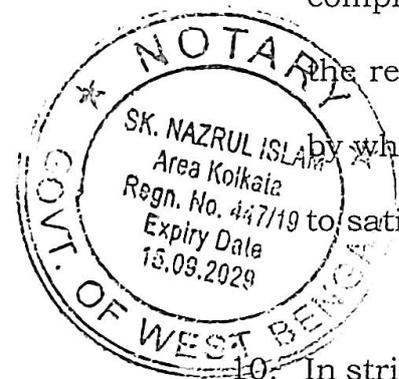
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CONCLUSION:

In light of the findings of the inspection it appears that the pond is not being maintained and managed properly by the local authorities and the local people are also throwing solid waste around the pond. The Municipal Corporation, Saharsa, shall take necessary steps to remove the solid waste and erect sign boards requesting the locals to not litter and dump solid waste around the pond. Regular cleaning of the pond shall be done by the authorities concerned.

9. That pursuant to the Order dated 1st July, 2025, the Hon'ble Tribunal was pleased to direct the Answering Respondent to file a comprehensive affidavit delineating the steps that have been taken for the restoration of the pond in question and also to state the timeline by which the cleaning and restoration of the pond would be completed to satisfactory standards.

10. In strict compliance with and in furtherance of the aforesaid directions, the Answering Respondent most respectfully submits that the said pond in question has been comprehensively and meticulously been cleaned and the work is still progressing. All accumulated silt, aquatic plants including, inter alia, Water Hyacinth, and waste materials have been removed completely and disposed-off in accordance with the prescribed statutory protocols and environmental norms, and the site



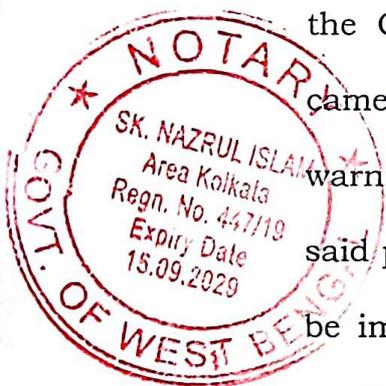


presently exhibits highly satisfactory standards of cleanliness and hygiene in consonance with the applicable environmental regulations. The present factual position, therefore, is that at present there does not exist any waste nor any persistent unhygienic conditions at the site that was the subject of the Applicant's complaint.

Copy of the coloured photographs of the said area depicting the comprehensive cleaning of the said man-made pond are annexed herewith and marked as Annexure R/1 Collectively.

11. That the Answering Respondent further most respectfully states that the Corporation has already taken steps for installation of CCTV cameras and has also erected conspicuous sign boards bearing specific warnings to the effect that any person found polluting or degrading the said pond by throwing garbage or any waste therein shall be liable to be imposed with a substantial penalty/fine in accordance with the applicable statutory provisions.

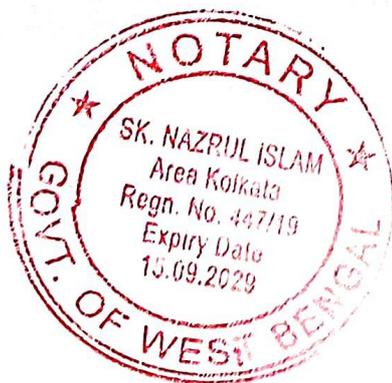
12. That the Answering Respondent further states and submits that as the said pond is a man-made water body (as opposed to a naturally occurring pond), the principal source of water for replenishment thereof is primarily through seasonal rainfall and during the monsoon season. Inasmuch as it is not a naturally formed pond, there do not



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exist any natural water channels which would naturally and continuously refill the water. Accordingly, the pond and its surrounding area have been completely and comprehensively cleaned, but the said pond would refill to its optimal level and be fully restored to its pristine condition completely by the onset of the coming ensuing monsoon rainy season (July – to September, 2026), at which time it shall be fully available for use by the local residents for religious and other purposes.

13. That the answering respondent states that vide a letter dated 20th March, 2025, information regarding waste and garbage being thrown near or around the said pond was sought from the Civil Surgeon, Saharsa and the nearby Clinics, Pathological Laboratories, Hospitals.
14. That the answering respondent submits that while understanding the gravity of the situation, the Nagar Nigam, Saharsa, for uplifting and protecting the environment also constituted, vide a separate letter dated 20th March, 2025, formed its own fact finding committee for inspecting and seeking relevant documents from the Clinics, Hospitals and Pathological Laboratories operating in the vicinity of the said pond and the Civil Surgeon cum Chief Medical Officer, Saharsa as its Nodal Officer.

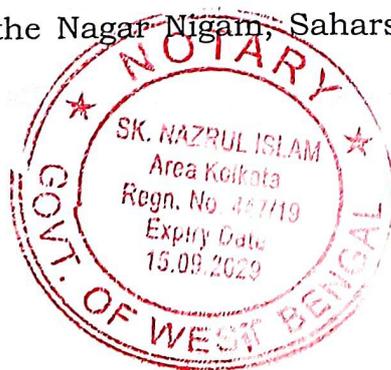


IX

15. That the said committee constituted by the Nagar Nigam, Saharsa, immediately went to all the Clinics, Hospitals and Laboratories and inspected their Bio-Medical Waste disposal documents and found that out of all the Clinics, Hospitals and Laboratories only one entity, namely "CARE Pathology Centre" could not produce any satisfactory documents pertaining to their disposal of Bio-Medical Waste at the time of inspection and various the remaining Clinics, Hospitals and Laboratories provided documents showing their waste is being handled and disposed of by Medicare Environmental Management, a duly authorized bio-medical waste management facility. Further, the in-house fact finding committee directed that the said "CARE Pathology Centre" be closed with immediate effect until such time as it produces satisfactory compliance documentation.

Copy of the Letter dated 11th November, 2025 and 20th March, 2025 and their respective replies and documents submitted by the nearby Clinics and Laboratories and Civil Surgeon, Saharsa are annexed herewith and marked as Annexure R/2 Collectively.

16. That the answering respondent states that subsequently sometime in April, 2025, the representative of "CARE Pathology Centre" vide a letter addressed to the Nagar Nigam, Saharsa, furnished their documents



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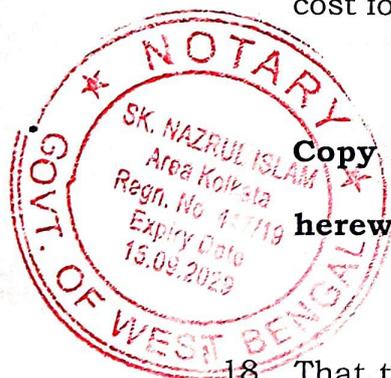
purporting to show that their waste is being handled and disposed of by Medicare Environmental Management.

Copy of the said letter issued by CARE Pathology Centre and addressed to Nagar Nigam, Saharsa along with their relevant documents are annexed herewith and marked as Annexure R/3 Collectively.

17. That the answering respondent states that for improving the condition and beautification of the said pond, the Nagar Nigam, Saharsa, has vide a letter dated 11th November, 2025, addressed to Executive Engineer, Urban Development Division, Saharsa, has requested for giving technical approval by preparing departmental estimate of the cost for administratively approved schemes.

Copy of the Letter dated 11th November, 2025, is annexed herewith and marked as Annexure R/4.

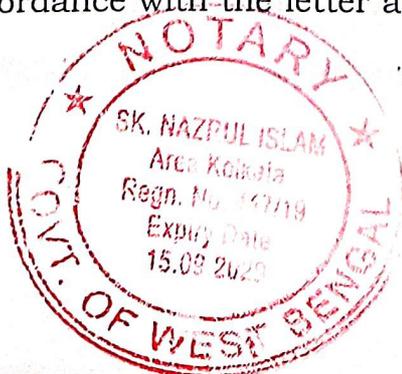
18. That the Answering Respondent has been assiduously and regularly conducting extensive I.E.C. (Information, Education & Communication) activities comprising public announcements and awareness campaigns to increase awareness among the citizens and sensitize them about the importance of proper waste segregation at



source & responsible disposal practices. These sustained awareness campaigns aim to actively discourage the citizens from throwing garbage into drains and water bodies and actively instead encourage them to hand over their segregated waste to the designated garbage collectors employed by the Nagar Nigam in accordance with the prescribed waste management protocols.

19. That the Corporation has assiduously and intensively implemented a comprehensive and systematic door-to-door waste collection system in all its wards and areas to ensure that the household waste is properly segregated, timely collected and scientifically disposed of in accordance with the applicable statutory norms, thereby substantially reducing the likelihood of waste being indiscriminately dumped into drains or other public spaces, including water bodies.

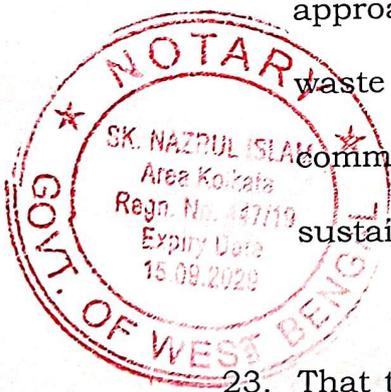
20. That the Answering Respondent hereby reiterates its steadfast and unwavering commitment to work in close coordination and a collaborative spirit with all relevant stakeholders, including regulatory authorities and local communities, to ensure the adoption and implementation of comprehensive, and sustainable, and scientifically sound effective environmental practices throughout the region in strict conformity with accordance with the letter and spirit of all applicable



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environmental legislation and the principles of sustainable development.

21. The Answering Respondent has been diligently, scrupulously, and conscientiously discharging its statutory duties and functions within its designated jurisdiction and has established, diligently maintains, and continuously upgrades robust and comprehensive mechanisms for waste collection, segregation, processing, treatment, and scientific disposal in strict accordance with the prescribed technical standards and environmental norms laid down by the competent authorities.
22. The Answering Respondent has also undertaken various proactive and innovative initiatives for creating widespread public awareness about responsible and sustainable waste management practices, actively promoting sustainable and environment-friendly waste management approaches among the citizens, earnestly encouraging reduction in waste generation at source, and assiduously fostering active community participation in environmental protection efforts and sustainable development initiatives.
23. That the Answering Respondent humbly reserves its right and seeks leave of this Hon'ble Tribunal to file such additional affidavits, affidavit, supplementary documents, materials, clarifications, or rejoinders as

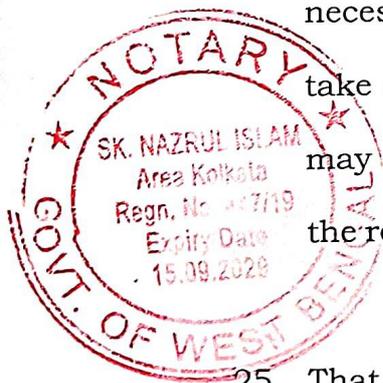


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may become necessary or expedient in the course of the present proceedings, or as may be directed by this Hon'ble Tribunal in the interests of justice and for the complete and effective adjudication of the environmental issues raised herein. The Answering Respondent solemnly undertakes to promptly and expeditiously comply with any and all further directions that may be issued by this Hon'ble Tribunal and to provide any additional information or material that may be required for the proper and judicious disposal of the present matter in accordance with law and principles of natural justice.

24. That the Answering Respondent is unequivocally and fully committed to the conservation and protection of the environment within its jurisdiction and has been diligently and consistently taking all necessary and requisite steps within its powers to prevent, detect, and take remedial action against any illegal or unauthorized activities that may adversely affect the environment or the health and well-being of the residents of the said area in accordance with its statutory mandate.

25. That the Answering Respondent most respectfully states and submits that it is they are ready and willing to abide by any and all the orders/directions that may be made by this Hon'ble Tribunal and has taken all possible and feasible steps to comply with the directions of the Hon'ble Tribunal issued in the present matter and will continue to



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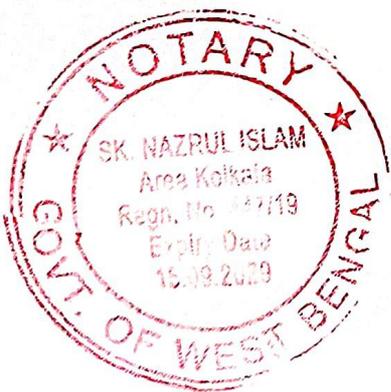
actively coordinate with all appropriate regulatory authorities and stakeholders for effective environmental protection and sustainable development in the region.

26. I state that the statements contained in Paragraphs no. 1 to 25 are true to the best of my knowledge and belief, those made based on the records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

DEPONENT

Prepared in my office
IDENTIFIED BY ME
Ghanshyam Pandey
Ghanshyam Pandey
Advocate

BEFORE ME



NOTARY PUBLIC

Solemnly Affirmed and Declared before me on the Identification of the Advocat

SK. Nazrul Islam
Notary, Govt. of W.B.
Govt. No. 447/19
City Civil Court, Calcutta

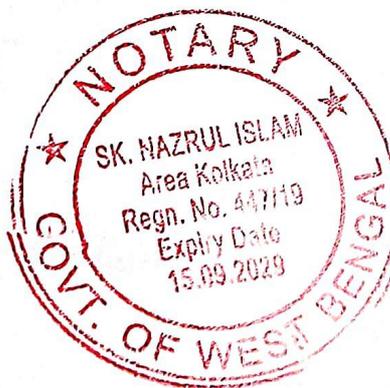
15 DEC 2025

~~IX~~VERIFICATION

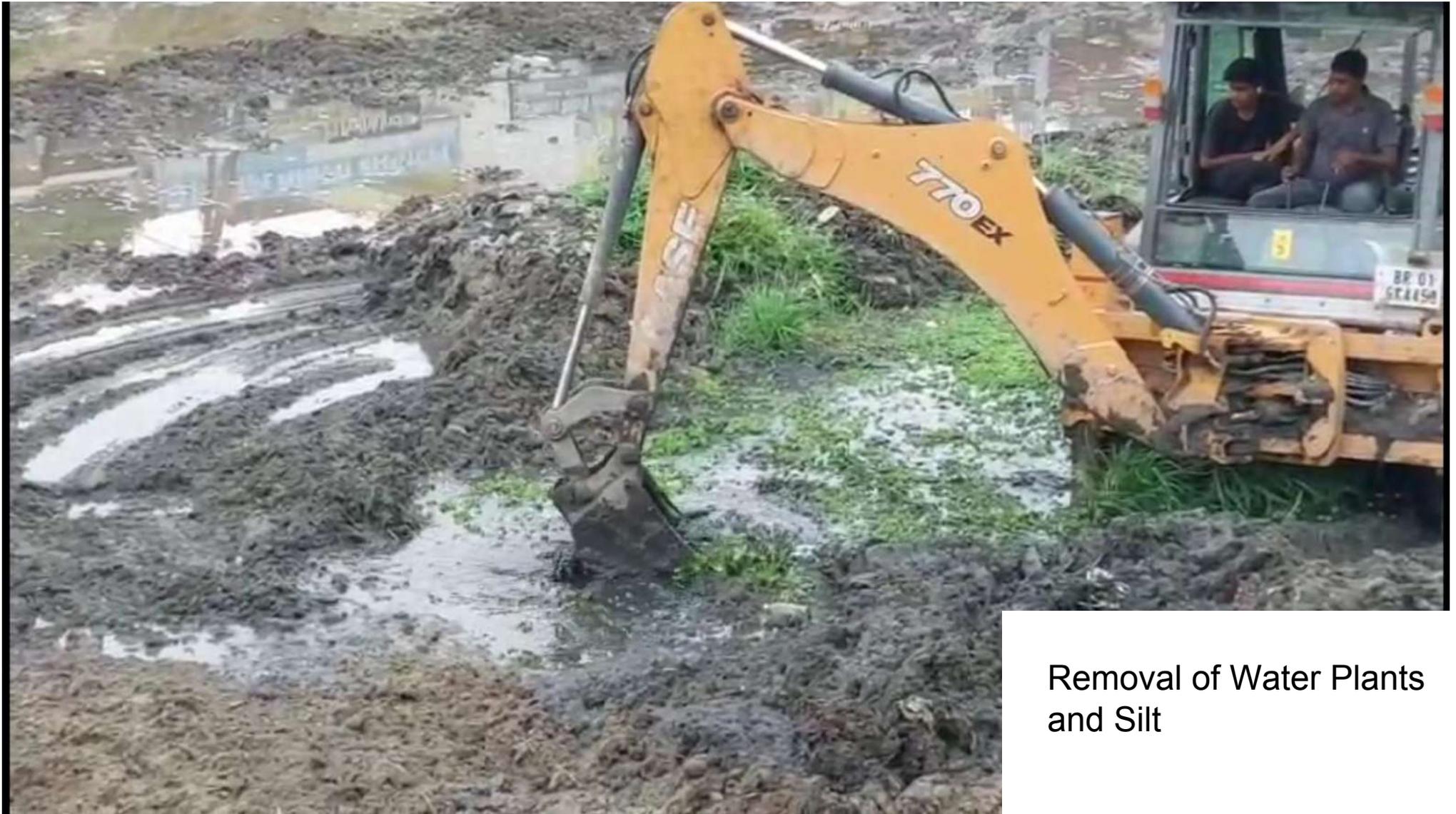
Verified at Kolkata by the deponent above named on this the 15th day of December, 2025, that I and say that the hereby state and affirm that the contents of this affidavit made in paragraph numbers nos. 1 to 26 hereinabove are true to my knowledge. Those statements which are made based on and information derived from official records, which I verily believe to be true and correct, and the rest are my humble and respectful submissions before this Hon'ble Tribunal.



DEPONENT



-R/1 Colly-



Removal of Water Plants
and Silt



The said Pond being cleaned with a JCB



The said Pond's remaining water being removed.



Removal of all Water hyacinth



Removal of remaining waste water by tanker for disposing it at the STP plant.



Removal of remaining debris and plants through JCB



JCB removing the silt deposited due to idol immersions





बिहार सरकार
(नगर विकास एवं आवास विभाग)

-R/2 Collectively-

कार्यालय नगर निगम, सहरसा

पत्रांक 605 / न0नि0

प्रेषक,

नगर आयुक्त,
नगर निगम, सहरसा।

सेवा में,

असैनिक शल्य चिकित्सा पदाधिकारी,
सहरसा।

दिनांक 20/03/25 / 1

विषय:-

वार्ड नं0 - 13 में अवस्थित डॉ0 आई0डी0 सिंह पोखर का मेडिकल वेस्ट का जाँच के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि वार्ड नं0 - 13 में अवस्थित डॉ0 आई0डी0 सिंह पोखर के आस-पास जितने भी डॉक्टर के क्लिनिक है वह सभी क्लिनिक का वेस्ट मेटेरियल उक्त पोखर में डाल रहे हैं जिससे पोखर सहित आस-पास गंदगी का अंबार रहता है जिसके कारण प्रदूषण उत्पन्न हो गया है एवं मामला एन0 जी0 टी0 में भी दर्ज है जिसकी कार्रवाई चल रही है (वाद संख्या 54737/SCI/PIL/ 2024) है उक्त स्थल की जाँचोपशान्त आवश्यक कार्रवाई कर इराकी सूचना अधोहस्ताक्षरी को देने की कृपा की जाय।

विश्वासभाजन

नगर आयुक्त

नगर निगम, सहरसा।

ज्ञापक 605 दिनांक 20/03/25

प्रतिलिपि:-

1. पी0के0 हॉस्पिटल, सहरसा को सूचनार्थ प्रेषित।
2. Kalyani IVF सहरसा को सूचनार्थ प्रेषित।
3. नयू शीला मेडिकल हॉल, सहरसा को सूचनार्थ प्रेषित।
4. Dr. Lal Path Labs, सहरसा को सूचनार्थ प्रेषित।
5. रश्मि मेडिकल, सहरसा को सूचनार्थ प्रेषित।
6. आयुष अर्णव नर्सिंग होम, सहरसा को सूचनार्थ प्रेषित।
7. विशाल मैथिली, हॉस्पिटल, सहरसा को सूचनार्थ प्रेषित।
8. Path kind Labs, सहरसा को सूचनार्थ प्रेषित।
9. उत्कृष्ट केयर एण्ड क्योर सेंटर, सहरसा को सूचनार्थ प्रेषित।
10. उत्कृष्ट केयर एण्ड क्योर सेंटर, सहरसा को सूचनार्थ प्रेषित।
11. डॉ0 विनय कुमार, सहरसा को सूचनार्थ प्रेषित।
12. विकास डिजिटल अल्ट्रासाउंड सेंटर, सहरसा को सूचनार्थ प्रेषित।
13. डायबेटिक क्लिनिक, सहरसा को सूचनार्थ प्रेषित।
14. बालाजी मेडिकोज, सहरसा को सूचनार्थ प्रेषित।
15. डॉ0 ऐश्वर्य साह, सहरसा को सूचनार्थ प्रेषित।

आप सबों से अनुरोध है कि वार्ड नं0 - 13, में अवस्थित डॉ0 आई0डी0 सिंह पोखर में बायोमेडिकल/टोस/तरल अपशिष्ट/मल इत्यादि का निस्तारण यदि आपके संस्थान/प्रतिष्ठान द्वारा किया जा रहा है तो अविलंब रोक लगाते हुए अधोहस्ताक्षरी के कार्यालय में इस आशय का एक शपथपत्र समर्पित करने की कृपा की जाय ताकि माननीय NGT न्यायालय में उसे आपके द्वारा नियमों के प्रति आपकी प्रतिबद्धता के साक्ष्य के रूप में दिया जा सके।

नगर आयुक्त,
नगर निगम, सहरसा।

258office letter

Bikash 102
26/3/25

15. पुन पुन कुमार
26-03-25

10. प्रदीप
26/3/25

11. फारुख
26-3-25

12. प्रदीप
26.3.25

13. प्रदीप
26/3/25

बिहार सरकार
(नगर विकास एवं आवास विभाग)

कार्यालय नगर निगम, सहरसा

पत्रांक 605 / न०नि०
1478

प्रेषक,

नगर आयुक्त,
नगर निगम, सहरसा।

सेवा में,

असैनिक शल्य चिकित्सा पदाधिकारी,
सहरसा।

दिनांक 20/03/2025 / 1

विषय:- वार्ड न० - 13 में अवस्थित डॉ० आई०डी० सिंह पोखर का मेडिकल वेस्ट का जाँच के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि वार्ड न० - 13 में अवस्थित डॉ० आई०डी० सिंह पोखर के आस-पास जितने भी डॉक्टर के क्लिनिक है वह सभी क्लिनिक का वेस्ट मेटेरियल उक्त पोखर में डाल रहे हैं जिससे पोखर सहित आस-पास गंदगी का अंबार रहता है जिसके कारण प्रदूषण उत्पन्न हो गया है एवं मामला एन० जी० टी० में भी दर्ज है जिसकी कार्रवाई चल रही है (वाद संख्या 54737/SC/PIL/ 2024) है उक्त स्थल की जाँचोपरान्त आवश्यक कार्रवाई कर इसकी सूचना अधोहस्ताक्षरी को देने की कृपा की जाय।

अनुलग्नक:- यथोक्त।

विश्वासभाजन

नगर आयुक्त,
नगर निगम, सहरसा।

देवा में,
नगर आयुक्त
नगर निगम सहरसा

विषय: → स्थल प्रतिवेदन के संबंध में.

महोदय
उपर्युक्त विषय के प्रस्तावपीत पत्र के आलोक में
स्थल पर देखा जाया कि नगर निगम क्षेत्र के अन्तर्गत
वा.डि.नं. 13 में, डॉ. अरवि वी. सिंह घोष्वर के आस-पास
जितने भी डॉक्टर के क्लिनिक हैं? वहाँ सभी क्लिनिक का
वै. 2.5 मीटर स्थल उक्त घोष्वर में डाला जा रहा है। जिससे
घोष्वर सहित खे आस-पास गंदगी रहनी है। तथा
इससे प्रदूषण होने का खतरा उत्पन्न हो गया है।

अतः श्रीमान् के आग्रह वुडि उपर्युक्त
बातों को ध्यान में रखते हुए जल्द-जल्द
कारवाही करने की अनुमति प्रदान की जाय।
खे स्थल पर लिखा गया फोटो आवेदन के साथ
संलग्न है।
ध्यान प्रति वेदन समर्पित

Chief Surgeon
Saharsa
की आवश्यक
कार्योर्ष एवं ध्यान हेतु
प्रेषित करें।

20/03/25

विश्वास गान्त

Abhac
20/03/25
C.M



सेवा में,

नगर आयुक्त,
नगर निगम, सदरस्ता ।

विषय- वार्ड नम्बर-13 में अवस्थित डा.आई.डी.सिंह पोखार का मेडिकल
टेस्ट का जांच के सम्बन्ध में ।

प्रसंग- भवदीय का पत्रांक 605 दिनांक 20.03.25.

महाशय,

उपर्युक्त विषयक प्रास्ताविक पत्र के सम्बन्ध में कहना है कि वार्ड
नम्बर-13 में अवस्थित डा.आई.डी.सिंह पोखारमें वायोमेडिकल ठोस, तरल
अपशिष्ट, मल इत्यादि का निस्तारण हमारे क्लिनिक द्वारा नहीं ^{21/3/25} होता
जाता है। हमारे क्लिनिक से जो भी कफ़ा रहता है कफ़ा उठाने वाला ^{21/3/25} मेडिकेयर
को दे दिया जाता है। ~~डॉ. प्रदीप प्रदीप~~ पोखार हमारे क्लिनिक के पास भी नहीं है।
इसलिए मेरे द्वारा कचरा का निस्तारण वहां नहीं किया जाता है ।

अनुलग्नक :

1. शपथ पत्र का मूल प्रत ।

विश्वास भाजन,
Dr. S.K. Pimpam
Prabha Chakra Sahasra
Phone- 01104125

7667335601

In MAT file

Cy

He
7/4/2025



Notaria No. 11975
01-04-25

लेख्य प्रमाणक, सहरसा
शा प थ - प त्र



में, डा० सुनिल कुमार पुरुषोत्तम, डा यवैटिक क्लीनिक, सहरसा, उम्र करीब 37 साल,
वार्ड नम्बर-13, नया बाजार, सहरसा, थाना बो जिला- सहरसा का रहने
वाला हूँ जो धर्म से शापथ पूर्वक च्यान व एकरार करता हूँ कि

1. यह कि मैं डा यवैटिक क्लीनिक सहरसा का संस्थापक हूँ।
2. यह कि मेरे क्लिनिक के द्वारा वेस्ट पदार्थ का कवरा उठाने वाला ^{ग्राडीक} मेडिकेयर को दे दिया जाता है। इसलिए पोखार में डालने का कोई प्रश्न नहीं है।
3. यह कि पोखार हमारे क्लिनिक के पास भी नहीं है जिसके कारण वेस्ट पदार्थ वहां ले जाना संभव भी नहीं है।
4. यह कि मेरे द्वारा किसी भी प्रकार का वेस्ट पदार्थ पोखार में न डाला जाता है और न ही भविष्य में ही डाला जायेगा।
5. यह कि नगर निगम के पत्रांक 605 दिनांक 20-03-2025 के तहत यह शापथ पत्र बना रहा हूँ।



Amrendra Kumar Trivedi
NOTARY PUBLIC
Civil Court, Saharsa
No. 1278/2013

मैं, पुनः धर्म से शापथ पूर्वक च्यान व एकरार करता हूँ कि
शापथ पत्र में वर्णित चयानात मेरी जानकारी से सही जो सत्य
है जिसे पढकर सुन व समझ लिया एवं सही लिखा पाकर अपना
हस्ताक्षर बना दिया।

*Du s. k. purpam
Dobehi chhara chhara*
शापथ कर्ता

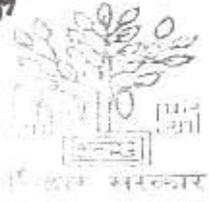
मैं, शापथ कर्ता का पहचान करता हूँ जिन्होंने मेरे सामने अपना
हस्ताक्षर किया।

*डा० सुनिल कुमार पुरुषोत्तम
Hemant Kumar Singh
आधावक्ता, सहरसा।
01/04/25*

Sri/Smt.
Who is identified by
Advocate Solembly Assisted
Declared & before me

Amrendra Kumar Trivedi
NOTARY PUBLIC
Civil Court, Saharsa

14/04/2025



डॉ० कात्यायनी कुमार मिश्र
सिविल सर्जन, सहरसा।

बिहार सरकार
कार्यालय सिविल सर्जन, सहरसा
पिन कोड - 852201

दूरभाष - 06478-223431 (कार्या०)
मोबाईल नं० - 9470003675
E-mail : cmosaharsa@gmail.com

गेल पत्रांक— /
पेसक

असैनिक शल्य चिकित्सक सह मुख्य
चिकित्सा पदाधिकारी, सहरसा।

सेवा में,

मुख्य वन संरक्षक सह-सदस्य सचिव,
बिहार राज्य आद्रभूमि प्राधिकरण,
बिहार, पटना।

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He
7/4/2025

सहरसा, दिनांक..... / / 2025

विषय— माननीय NGT प्रधान बेंच, नई दिल्ली में दायर O.A.NO.-02/2025 Diksha Bharti V/S
State of Bihar & Ors. के मामले में दि० 24.01.25 को पारित आदेश के अनुपालन के संबंध
में।

प्रसंग— जिलाधिकारी, सहरसा का पत्रांक 626 दि० 26.03.25।

महानस्य,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में कहना है कि वार्ड नं०-13 में अवस्थित स्थल की
जॉचोपरान्त पाया गया कि केयर पेथोलॉजी सेन्टर को छोड़कर अन्य सभी चिकित्सक के क्लीनिक द्वारा बायो
मेडिकल वेस्ट का उठाव/निस्तारण गेडिकेयर इनमयारगेन्टल मैनेजमेंट प्रा०लि० मुजफ्फरपुर द्वारा किया जाता
है। जॉच फल द्वारा विन्हित केयर पेथोलॉजी सेन्टर, न्यू कॉलनी, सहरसा को तत्काल प्रभाव से बन्द करने हेतु
आदेशित किया गया है।

वार्ड नं०-13 में अवस्थित चिकित्सीय क्लीनिक से संबंधित जॉच प्रतिवेदन की प्रति संलग्न की
जाती है।

सूचनार्थ समर्पित।

अनु०-यथोक्त।

विश्वासभाजन,

ए०
असैनिक शल्य चिकित्सक सह मुख्य
चिकित्सा पदाधिकारी, सहरसा।

गेल

ज्ञापांक— 829 / सहरसा, दिनांक 28 / 03 / 2025

प्रतिलिपि नगर आयुक्त, नगर निगम, सहरसा को उनके पत्रांक— 605/न०नि० दि० 20.03.25 के
क्रम में अनुलग्नक के साथ सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि सिविल सर्जन-सह सदस्य सचिव, जिला स्वास्थ्य समिति, सहरसा को सूचनार्थ एवं
आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि जिलाधिकारी, सहरसा को अनुलग्नक के साथ सूचनार्थ समर्पित।

असैनिक शल्य चिकित्सक सह मुख्य
चिकित्सा पदाधिकारी, सहरसा।

Abh
29-3-25

पत्रांक— 57 / प0क0

प्रेषक,

प्रमारी अपर मुख्य चिकित्सा पदाधिकारी,
सहरसा ।

सेवा में,

असैनिक शल्य चिकित्सक—सह—मुख्य
चिकित्सा पदाधिकारी, सहरसा ।

सहरसा, दिनांक— 28.03.25

विषय— डॉ० आई०डी०सिंह के सामने अवस्थित पोखर में मेडिकल वेस्ट के
जाने संबंधि शिकायत से संबंधित जाँच प्रतिवेदन का प्रेषण ।

प्रासंगः— भवदीय का कार्यालय आदेश ज्ञापांक— 790 दिनांक— 26.03.2025

महाशय,

उपर्युक्त विषयक संदर्भ में प्रासंगिक पत्र द्वारा गठित जाँच समिति सदस्यों के साथ आज दिनांक— 28.03.2025 को स्थलीय निरीक्षण के साथ उसके आस-पारा के सभी चिकित्सक के विलनीक/पेथोलॉजी रो संपर्क स्थापित कर मेडिकल वेस्ट के निस्तारण की जानकारी प्राप्त की गई, जो निम्न प्रकार है—

क्रमांक	चिकित्सक/संस्थान का नाम	मेडिकल वेस्ट प्रबंधन
01	डॉ० आई०डी०सिंह	मेडिकल वेस्ट मेडिकेयर इनभयरामेन्टल मैनेजमेट, प्रा० लि०, मुज्जफरपुर द्वारा उठाव किया जाता है ।
02	विशाल मैथिल हॉस्पिटल	तथैव
03	इण्डिया लायन्सोस्टिक सहरसा ।	तथैव
04	एस०आर० हॉस्पिटल, प्रा० लि०	तथैव
05	डॉ० अजय कुमार सिंह, आयुष अर्णव नर्सिंग होम	तथैव
06	डॉ० कल्याणी सिंह, पी०के हॉस्पिटल	तथैव
07	केथर पेथोलॉजी, कलेक्शन सेन्टर	प्रबंधन से संबंधित जानकारी प्राप्त नहीं हो सका
08	डॉ० रांतोष कुमार सिंह, उत्कृष्ट केथर एण्ड कथोर सेन्टर	मेडिकल वेस्ट मेडिकेयर इनभयरामेन्टल मैनेजमेट, प्रा० लि०, मुज्जफरपुर द्वारा उठाव किया जाता है ।

स्थलीय निरीक्षण क्रम में पाया गया कि उक्त वर्णित पोखर चारों तरफ से खुला हुआ है, जिसमें स्थानीय लोगों द्वारा पुजन सामग्री का विसर्जन/हवा में उड़कर आया हुआ कचड़ा/स्थानीय दुकानदार के ग्राहकों द्वारा फेंकी गई सामान्य कचड़ा के साथ आशिक पुराना औषधीय कचड़ा देखा गया। निरीक्षण के क्रम में उक्त पोखर की साफ-सफाई हेतु नगर निगम अपने तन्त्रों के साथ लगी हुई थी।

केयर पेशीलॉजी, कलेक्शन सेन्टर को छोड़कर आस-पास के सभी अवस्थित क्लीनिक द्वारा कचड़ा प्रबंधन की व्यवस्था की जा रही है।

यह भवदीय की जानकारी हेतु सुचनार्थ समर्पित।

अनु०- राधादेव

पृष्ठ 1 मूल प्रति

विश्वासभाजन,

संस्था निरीक्षक,
सिविल सर्जन कार्यालय,
सहरसा।

इंपोल्डमार्जॉस्ट
जिला स्वास्थ्य समिति,
सहरसा।

जिला मेक्टर बॉन सिजिज
नयंत्रण पदाधिकारी,
सहरसा।

प्रभारी अपर मुख्य चिकित्सा सहायक,
सहरसा।

सेवा में

अपर मुख्य निदेशिका परामर्शिका
सहायक परामर्शिका सेवा में

विषय - 1. आधिकारिक कर्मा के प्रत्येक के संबंध में।

संदर्भ :-

संश्लेषण पूर्वक कर्मा के संबंध में
हाल कर्मा के संबंध में

Medicare Environment of Management Services
Limited

के द्वारा निर्धारित किया जाता है
एक संवत् में पूर्व भी विभाग के द्वारा
एक संवत् में पूर्व का अंतर हमारे द्वारा
दिया जाता है

विवरण/संख्या
अनुसंधान
डा. अशोक
Head Core Centre

DIABETES & HEART CARE CENTRE

Dr. I. D. Singh
 M.B.B.S., M.D. (Medicine)
 General Physician, Diabetologist
 Dermatologist, Respiratory, Vascular,
 Rheumatology, Stroke, Paralysis
 & Kidney Disease Specialist
 Ex. Senior Resident (Cardiology)
 Saura Heart Centre, New Delhi



डॉ० आई० डी० सिंह
 एम.बी.बी.एस., एम.डी. (मेडिसीन)
 जनरल फिजिशियन, हृदय, भ्रूणमेह
 सांस, भाँडी, वात रोग, घेठ, छाती
 लकवा एवं किडनी रोग विशेषज्ञ
 Ex. सीनियर रेसिडेंट (हृदय रोग)
 सौरा हार्ट सेंटर, नई दिल्ली

New Colony, Naya Bazar, Saharsa, Mobile : 8298218561, 8434404520

15/11/2024

Name:

Weight:

Temp.:

सुनीता म.

उपरोक्त शरण निकल लेक सह मुख्य निकल
 यथाधिकारी लहरमा

विषय :- ⁹⁹ उक्त कंपनी के प्रबंधन के संबंध में
 महाराज

सुनीता म. निवेदन है कि उक्त कार्यलय में
 हम एक पत्र प्राप्त हुआ है जिसका नाम फॉलोअप
 2352/लहरमा दिनांक 15/11/2024 है जिस संबंध में
 हम करना है कि मैं प्रो. डॉ. (हृदय रोग विशेषज्ञ)
 नया बाजार के उक्त प्रो. कन्वरा का निवेदन
 सुनकर फॉलोअप की कंपनी मेडिकल एनवायरनमेंट
 ऑनगवर्नमेंट पर एच.टी.के द्वारा किया जाता है
 मैं उक्त में सुनने की मैं उक्त कंपनी के द्वारा सुनिश्चित
 किया जा जिसका संबंधित मैं संबंधित कर

सुनीता म.
 9876543210
 (Dr. I. D. Singh)
 Heart Care Centre

15/11/2024

नोट : पुराना पूर्जा अफराहन 3.00 बजे से, रिपोर्ट संख्या 5.00 बजे।
 रविवार को पुराना पूर्जा नहीं देखा जात है, सिर्फ इमरजेंसी अरिज को देखा जायेगा।
 सुमथ:- सुबह : 9.00 से 2.00 बजे तक, शाम : 5.00 से 8.00 बजे तक
 डॉ० साहेब से तक बाहर रहेंगे।

MEDICARE ENVIRONMENTAL MANAGEMENT PRIVATE LIMITED

A-19, Phase-II, Bala Industrial Area, Bala,
Muzaffarpur, 842005, Bihar, India.,
Phone No.: Email ID:



TAX INVOICE

IRN Acknowledgement No :

IRN Ask Date and Time:

IRN Number:	Document No./Invoice No. : 9806315221
Corporate CIN : U24117TG1997PTC026555	Invoice Date : 31.01.2025
Company GSTIN : 10AACCM4000R2ZJ	GSTIN Invoice number: BR2420037967
Company PAN : AACCM4000R	Work Order/ PO number: BMW JAN'25
Customer Membership No.: HEART CARE CENTRE	Agreement Validity : 31.03.2025
State : BIHAR State Code: 10	Service certificate Validity : 31.03.2025
SAP Customer Code : 1475310	Service Rendering Period : 30.01.2025
Document Narration	E Way Bill Validity : -
Billing Period : January 2025	Transporter Name :
Place of Supply : Saharsa	Transporter GSTIN :
Vehicle Type	Vehicle Number :
GR / LR Date	GR / LR Number :
	Invoice Date

Details of Receiver / Billed To: 1075930	Details of Consignee/ Shipped To: 1075910
Name : Heart Care Centre	Name : Heart Care Centre
Address : Naya Bazar, Saharsa, Saharsa, 852201, IN.	Address : Naya Bazar, Saharsa, Saharsa, 852201, IN.
GSTIN/UIN :	GSTIN/UIN :
PAN :	PAN :
State : BIHAR State Code : 10	State : BIHAR State Code : 10

SL.No	Name of Product	HSN	No. of	Unit	Perced	Fix	Qty.	Rate	UCM	Taxable	CGST	SGST	IGST	
	Service	SAC	Days	Each	Rate	Rate				Value	Rate%	Am.	Rate%	Am.
1	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432	31	20.000	10.17				BDY	6,305.40	6.00	378.32	6.00	378.32

Total Amount Before Tax: 6,511.44

Total Invoice Amount in Words: Seven Thousand Sixty Two Rupees	Route Code: 25	Add : CGST :	378.32
Total Outstanding Amount: 7,062.04	Escalation Matrix	Add : SGST :	378.32
Company Bank Name: AXIS BANK LTD.	1. Marketing Executive : NIKHIL Kumar Singh 7781012218 nikhil.singh@ecosustainability.com	Add : IGST :	
Bank Account Number: 278010200008341	2. Unit Accountant	Tax Amount:	755.00
Bank Branch FSC: 01185000278	3. Unit Head	Invoice Value:	7,062.04
		TCS #:	
		Total Inv. Value	7,062.04
		(Round Off):	

Digitally signed by CHANDRA MANI KUMAR PROJECT HEAD Date: 01.02.2025 IST: 18:53:36

Payment T & C:

1. Cheques/DDIRTS/BNFT/MPES to be issued in favor of MEDICARE ENVIRONMENTAL MANAGEMENT PRIVATE LIMITED
2. Cash receipt from Customer is strictly prohibited.
3. Fine of Rs. 500/- for every bounced cheque and an amount of 1% of the invoice amount is applicable for overdue unpaid invoices.
4. Customer obligation is to share the Payment details in the Company's contact details.
5. As per Agreement # TCS as app. below w.e.f. 01.10.2020

This is a computer-generated invoice and does not

require a Physical Signature.

Page 1 of 2

MEDICARE ENVIRONMENTAL MANAGEMENT PRIVATE LIMITED Hitech City Road, Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hyderabad, 500081, Telangana, India, Ph: 24446000

विषय है

प्रवर्तनी अपर मुख्य विधि पहाडिकारी
 स्मर आंच पदा - सादरता

विषय - औषधीय कचरा प्रबंधन के लक्षण हैं
 महाराष्ट्र

अधिनियम नए नियम के साथ कक्षा है
 कि नए औषधीय कचरा का प्रबंध

Medicare Environmental Management
 Pvt. Ltd. के साथ होता है

पैसा कचरा जोखर में नहीं
 जाता असा है

अतः महाराष्ट्र विवेक है कि इस क्षेत्र
 प्रमुख किया जाय।

आपका विश्वासी

इंडिया डीमोनेटिबल लैब्स

c/o. of Pathkind Lab.

जति - मुकेश कुमार

INDIA DMS
 ACE OF PATHKIND LAB
 MUMBAI

12.03.2015

MEDICARE ENVIRONMENTAL MANAGEMENT PRIVATE LIMITED

A-19, Phase-II, Bela Industrial Area, Bela,
Muzarapur, 542005, Bihar, India,
Phone No.: 97888 108

TAX INVOICE

IRN Acc No :

IRN Number :

IRN Acc Date / Exp Time :

Customer CIN : U24117TG199791002686E	Organization No./Invoice No. : 9800356286
Company GSTIN : 10AACCW008RZZLF	Invoice Date : 28.02.2025
Company PAN : AACCI0400ER	GSTIN Invoice number : BR2420044504
Customer Membership No. : INDIA DIAG	Work Order/ PO number : BMW FEB25
State : BIHAR	Agreement Validity : 06.07.2026
State Code: 10	Service certificate Validity : 31.12.2025
Sales Customer Code : 1101572	Service Rendering Period : 26.12.2024

Document Narration	Key Bill Validity
Billing Period : February 2025	Transporter Name
Place of Supply : Saharsa	Transporter GSTIN
Vehicle Type	Vehicle Number
IRN Acc Date	IRN LR Number
	Invoice Date

Details of Receiver / Billed To: 1101572	Details of Consignee / Shipped To: 1101572
Name : India Diagnostic (Saharsa)	Name : India Diagnostic (Saharsa)
Address : Naya Bazar, Saharsa, 852201, IN.	Address : Naya Bazar, Saharsa, 852201, IN.

GSTIN/IRN :	GSTIN/IRN :
PAN :	PAN :
State : BIHAR	State Code : 10
State : BIHAR	State Code : 10

SL No	Name of product	HSN	No. of	No. of	Part per	Rate	Qty	Rate	UOM	Taxable	CGST		SGST		IGST
Service	QTY	Days	Units	Rate	Rate					Value	Rate%	Am.	Rate%	Am.	Value
1	Bio-Medical Waste Collection, Treatment & Disposal Charge	992432	25		17270	4000			MON	1,727.00	6.00	103.62	3.50	103.62	

Total Amount Before Tax : 17270.00

Total Invoice Amount in Words: One Thousand Nine Hundred Thirty Four Rupees

Total Outstanding Amount: 434.74	Escalation Matrix	Route Code: 25	Artn : CGST :
Company Bank Name: AXIS BANK LTD.	1. Marketing Executive : Nishu Kumar Singh 7781612210		Add : SGST :
Bank Account Number: 278240800088341	2. Unit Accountant : nishu.singh@medicareability.com		Tax Amount :
Bank Branch IFSC: UTIB0000278	3. Unit Head :		Invoice Value :
			IGST :
			Total Tax Value :
			(Round Off) :

Officially signed by CHANDRA MANI KUMAR PROJECT HEAD Date: 02.03.2025 TSID: 16:30:45

Payment T & C:

1. Cheques/DRAFTS/NEFT/RTGS to be made in favor of MEDICARE ENVIRONMENTAL MANAGEMENT PRIVATE LIMITED.
2. Cash Receipt from Customer is strictly prohibited.
3. Flat of Rs. 50/- for every correct cheque and an amount of 1% of the invoice amount is applicable for overdue/duplicate invoices.
4. Customer obligation is to share the Payment details in the Company's correct details.
5. As per Agreement # TOS as applicable v.e.f. 01.10.2020

This is a computer-generated invoice and does not

require a Physical Signature.

Page 4

श्रीमान्,

प्रभाषी अणु मुख्य मि डिप्टी 46 बिडारी
 एवं वॉच अफिडारी, अहमदाबाद

विषय - औद्योगिक कचरा के प्रबंधन के संबंध में।

महोदय,
 अतिरिक्त नमूने निवेदन के साथ कृपया ई. डि.

में औद्योगिक कचरा का प्रबंधन सम्बन्धी
 Environmental Management प्र. 17 के द्वारा
 किया जाता है। मध्य कचरे को प्रबंधन के
 द्वारा ही उठाया जाता है। अतः कचरे को
 नहीं उठाया जाता है।

अनुभव

- (i) ERM Agreement
- (ii) Tax Invoice. etc.
- (iii)

आपका दिवंगनी

एच आर डी स्प्रीटल
 (A unit of Sushila and
 Radha Hospital Pvt Ltd)
 नया बाजार, अहमदाबाद

7903871375





13079 21/09/24 20/09/24 20/09/24 20/09/24 20/09/24
50 72

AGREEMENT

This Agreement has been entered on this 05 day of OCT of the year 2024

BETWEEN

Medicare Environmental Management Pvt. Ltd. (hereinafter referred to as "Medicare") having its Registered Office at Level-41, Aurebindo Galaxy Hyderabad Knowledge City, Hitech City Road, Hyderabad-500002, Telangana and Regional Office & Plant at A-19, Phase-II, Bala Industrial Area, Bala, Muzaffarpur, Bihar, PIN - 242005 Phone - 9974893772 & 7791812211 duly represented by Mr. Chandra Kant Kumar (Manager-Business Operations).

AND

Name of Health Care Establishment (HCE): SUSHILA & RADHA HOSPITAL PVT LTD.

(Hereinafter referred to as "Generator") Full Address: SBI GALI, NAYA

BAZAR, SAHARSA

District SAHARSA State BIHAR PIN 852201

Latitude: 25.884914 Longitude: 86.583618

Authorized Representative of "Generator": GAUTAM KUMAR

Designation: DIRECTOR

Contact No.: 7903971375 Email: SRHOSPITALPVT LTD2025@bymate.com

Medicare Environmental Management Pvt. Ltd.
Authorized Signature

Gautam Kumar
SUSHILA & RADHA
HOSPITAL PVT LTD

NOW THIS INDENTURE WITNESSETH and it is hereby covenant as follows:

Validity of the Agreement

This Agreement shall remain in force for a period of Two years w.e.f. 05 day of October the year 2004 to 04 day of October the year 2006 (both days inclusive), and can be further renewed with mutual consent of both the parties. (Subject to BSPCB Authorization).

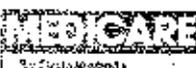
Responsibilities of "Medicare"

1. "Medicare" shall meet all the rules and regulations as stipulated by the SPCB.
2. "Medicare" shall be liable for any violation of the Environment (Protection) Act 1986 and the relevant rules made there under, after collection of bio-medical waste from the "Generator".
3. "Medicare" shall collect the segregated BMW from the identified common waste collection point within the premises of "Generator" on daily basis. "Medicare" shall provide assistance to finalize the pick-up location to the "Generator". The "Generator" shall be fully responsible for keeping the BMW under lock and key and protecting it from any sort of mishandling before it is handed over to any authorized person of "Medicare".
4. "Medicare" shall schedule the timings for collecting the waste as per the logistics of its vehicles movement.
5. In case "Medicare" fails to collect the BMW within a time frame of 24 hours of the designated time due to any reason, the "Generator" shall inform "Medicare", who shall ensure to collect the BMW from the premises of the "Generator" within the next 24 hours of the intimation.
6. "Medicare" shall transport the segregated waste in closed container vehicle to its treatment facility in enclosed bins.
7. On the written request of the "Generator" "Medicare" shall undertake to provide/educate the "Generator" and its staff, at no extra cost the initial training about the segregation / method of collection of BMW in designated color coded plastic bags.
8. "Medicare" shall not be held liable for any kind of the violation made by the "Generator" / or its staff under the Environment (Protection) Act 1986 or any similar regulations/norms.
9. "Medicare" shall be responsible for appropriate treatment and shredding of disinfected waste at the centralized facility as per Schedule -1 of the BMW-Rules 2016 & amendments made there under.
10. "Medicare" shall also undertake testing of treated waste to ensure safety to the environment as per Rules.
11. "Medicare" shall be responsible for the disposal of treated waste into secured landfills or in recycling plants as applicable.

[Faint, illegible stamp or signature]

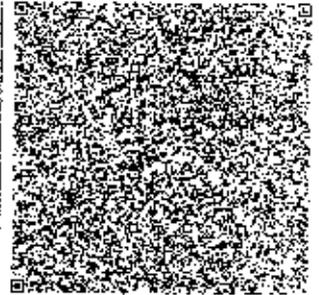
Gyanam Kumar
SUSHMA & FADHA
HOSPITAL PVT LTD

Partner



MEDICARE ENVIRONMENTAL MANAGEMENT PRIVATE LIMITED

A-10, Phase-II, Bala Industrial Area, Bala,
Muzaffarpur, 842005, Bihar, India.
Phone No.: Email ID:



TAX INVOICE

IRN: ACR No. : ccc0b7807446f79e7528f9431500573f3c05c363e1b0696271b489857436301

IRN Number: 18256845773772

IRN Ack Date and Time: 2025-02-28 17:15:00

Supplier CIN	B241177G1S97PTC026555	Document No./Invoice No.	98th057655
Supplier GSTIN	10AOCCH4098R22J	Invoice Date	28-02-2025
Company PAN	AADCM4608R	GSTIN Invoice number:	BR2420045373
Customer Membership No.	SUSHILA 4	Work Order/ PO number:	SNW 8ES145
State	BIHAR	Agreement Validity	04-10-2026
State Code	10	Service certificate Validity	31-12-2025
SAP Customer Code	1136505	Service Requesting Period	26-02-2025

Document Narration		E Way Bill Validity	
Billing Period	February 2025	Transporter Name	
Place of Supply	Saharsa	Transporter GSTIN	
Vehicle Type		Vehicle Number	
GR / LR Date		GR / LR Number	
		Invoice Date	

Details of Receiver / Billed To: 1136505		Details of Consignor / Shipped To: 1136505	
Name	Sushila & Racha Hospital Pvt. Ltd.	Name	Sushila & Racha Hospital Pvt. Ltd.
Address	59/ Bank Gali, Naya Bazar, Saharsa, 852201, IN.	Address	59/ Bank Gali, Naya Bazar, Saharsa, 852201, IN.
GSTIN/ PAN	10ABLC93490D12K / ABLCS3490D	GSTIN/ PAN	10ABLC93490D12K / ABLCS3490D

SL No.	Name of Product	HSN	No. of	No. of	Per cent	Pa.	Qty	Rate	UOM	Taxable	CGST	SGST	IGST	
	Service	SAC	Days	Serv.	Rate	Rate				Value	Rate	Rate	Rate	
1	Bio-medical Waste Collection from medical waste disposal charges	900332	20	15 000	10.17				BDY	4,271.40	600	256.28	600	256.28

Total Invoice Amount in Words: Four thousand Seven Hundred Eighty Four Rupees		Total Amount Before Tax: 4,271.40	
Total Discounting Amount: 10,515.97		Route Code: 25	
Escalation Matrix		Add: CGST: 256.28	
Company Bank Name: AXIS BANK LTD.		Add: SGST: 256.28	
Bank Account Number: 278019209905343		Add: IGST:	
Bank Branch IFSC: UT150900278		Tax Amount: 512.56	
1. Marketing Executive: Nishi Kumar Singh 7781012214		Invoice Value: 4,783.96	
2. List Accountant: nishi.kumar@medicareenv.com		TDS:	
3. Unit Head:		Total Inv. Value: 4,784.00	
		[Round Off]	

Digitally signed by CHANDRA MANI KUMAR PROJECT HEAD Date: 02.03.2025 IST: 16:30:55

Payment T & C

- 1. On purchase of the invoice, the amount of invoice of MEDICARE ENVIRONMENTAL MANAGEMENT PRIVATE LIMITED
- 2. Cash/ Bank/ Post/ Cheque/ Credit/ debit/ bill/ etc
- 3. Fine of Rs. 100/- for every started cheque and if amount of 15% of invoice amount is not made for the cheque issued in 10 days
- 4. Customer obligation is to share the Payment details in the Company's customer portal
- 5. All the Agreement & TDS as applicable as per IRN/IRIS

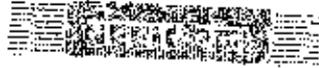
This is a computer-generated invoice and does not require a Physical Signature.



Reg. No. - U85100BR2014PTCO228907

AYUSH ARNAV NURSING HOME PVT. LTD

NEW COLONY, NAYA BAZAR, SAHARSA (BIHAR)



रोग में

प्रभारी अपर मुख्य चिकित्सा पदाधिकारी
सह जॉब पदाधिकारी, साहरसा।

विषय- औषधीय कचरा के प्रबंधन के संबंध में।

महाराज,

सविनय निवेदन के साथ कहना है कि, सेवा औषधीय कचरा का प्रबंधन
MEDICARE ENVIRONMENTAL MANAGEMENT PVT. LTD. के द्वारा किया जाता है।
भेरा कचरा पोखर में नहीं फेंका जाता है।

अनुलग्न-

1. BMW AGREEMENT SLIP
2. TAX INVOICE MARCH
3. POLLUTION

विश्वासभाजन

For
Pamela H...

Date - 28/03/2024



सहा मशीन के द्वारा सभी प्रकार की शल्य चिकित्सा उपलब्ध है।

BIHAR STATE POLLUTION CONTROL BOARD
 Parivesh Bhawan, Patliputra Industrial Area
 P.O: Sadaquat Ashram, Patna-800010
 EPABX & 0612-2261250/2262265, Fax & 0612-2261050
 E-mail: emsbspob.bih@gov.in, Website: <http://bspob.bihar.gov.in>

[Authorisation under rule 10 of the Bio-Medical Waste Management Rules, 2016]
 Form-III

[See Rule 10]

(Authorisation for operating a facility for collection, reception, treatment, storage, transport and disposal of bio-medical wastes)

1. File number of Authorisation and date of issue: 8MWW/379/25 **B-2249 dt 22-12-2024**
2. Application No: 16235947/13-12-2024
3. Dr. Ajay Kumar Singh, Director, Ayush Arnav Nursing Home Pvt Ltd, an occupier or operator of the facility located at New Colony, Naya Bazar, Saharsa is hereby granted an authorization for:

- Activity
- ✓ Generation, Segregation
- ✓ Collection
- ✓ Storage
- ✓ Packaging
- ✓ Reception
- Transportation
- Treatment or Processing or conversion
- Recycling
- Disposal or Destruction Use
- Offering for sale, transfer
- Any other form of handling

4. M/s Ayush Arnav Nursing Home Pvt Ltd, an occupier or operator of the facility located at New Colony, Naya Bazar, Saharsa is hereby authorized for handling of bio-medical wastes as per the capacity given below:

(i) No. of beds of HCF - 37

(ii) Quantity of bio-medical waste handled, treated or disposal:

Type of Waste Category	Quantity permitted for Handling
Yellow	: 2.32 kg/day
Red	: 0.30 kg/day
White (Translucent)	: 0.10 kg/day
Blue	: 0.60 kg/day

5. The validity of the authorization shall be in synchronization with the validity of the CTO.
6. This Authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force the Environment (Protection) Act, 1986.

Terms and Conditions of authorization

1. The authorized shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. It is the duty of occupier to take all necessary steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment and in accordance with these rules;
7. The Occupier shall strictly comply with the provisions of these rules and in no case they are expected to dispose of any waste on road side or at any unauthorized place under any circumstances.

(2)

8. Provision shall be made within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in coloured bags or containers in the manner as specified in Schedule-I, to ensure that there shall be no secondary handling, pilferage or recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common bio-medical waste treatment facility or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule-I.
9. The Occupier shall treat and dispose the bio-medical waste through Common Bio-medical Waste Treatment Facility of the area concerned, i.e. (M/s Medicare Environmental Management (P) Ltd, Industrial Area, P.O. - Bela, Muzaffarpur) for proper treatment and disposal of the bio-medical wastes.
10. Pre-treatment of the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilization on-site shall be ensured in the manner as prescribed by the World Health Organization (WHO) or National AIDS Control Organization (NACO) guidelines and then sent to the common bio-medical waste treatment facility for final disposal.
11. Chlorinated plastic bags, gloves and blood bags shall be phased out by the 27th of March, 2018.
12. Treated bio-medical waste shall not be given with municipal solid waste.
13. Training to all health care workers and others involved in handling of bio-medical waste at the time of induction and thereafter at least once every year shall be provided and the details of training programmes conducted, number of personnel trained and number of personnel of undergone any training shall be provided in the Annual Report.
14. All health care workers and others involved in handling of bio-medical waste shall be immunized for protection against diseases including Hepatitis B and Tetanus that are likely to be transmitted by handling of bio-medical waste, in the manner as prescribed in the National Immunization Policy or the guidelines of the Ministry of Health and Family Welfare issued from time to time.
15. Bar-Code System shall be established for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose.
16. Segregation of liquid chemical waste shall be ensured at source and pre-treatment or neutralization prior to mixing with other effluent generated from health care facilities shall also be ensured.
17. Treatment and disposal of liquid waste in accordance with the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) shall be ensured.
18. Occupational safety of all its health care workers and others involved in handling of bio-medical waste shall be ensured by providing appropriate and adequate personal protective equipments.
19. Health checkup at the time of induction and at least once in a year shall be conducted for all its healthcare workers and others involve in handling of bio- medical waste and records for the same shall be maintained.
20. Bio-medical waste management register shall be maintained and updated on day to day basis and monthly record of the same shall be displayed on its website according to the bio-medical waste generated, treated and disposed in terms of category and colour coding as specified in Schedule I.
21. Major accidents, if any including accidents caused by fire hazards, blasts during handling of bio-medical waste, and the remedial action taken and the records relevant there to shall be reported, (including nil report) in Form I to the prescribed authority and also along with the annual report.
22. The Annual Report in Form IV shall be submitted to the Prescribed Authority i.e. Bihar State Pollution Control Board on or before the 30th June of every year.
23. Annual report shall also be made available on the web-site of the Health Care Facility.
24. The prescribed authority shall be informed immediately in case the operator of a facility does not collect the bio-medical waste within the intended time or as per the agreed time.
25. A system shall be established to review and monitor the activities related to bio-medical waste management, either through an existing committee or by forming a new committee and the Committee shall meet once in every six months and the record of the minutes of the meetings of this committee shall be submitted along with the annual report to the prescribed authority and the Health care establishments having less than thirty beds shall designate qualified person to review and monitor the activities relating to bio-medical waste management within that establishment and submit the annual report.

(3)

26. Adequate fire protection equipment (such as smoke detectors, fire extinguishers, sand buckets, fire alarm, water sprinklers etc.) at different places within the premises even at bio-medical storage area in accordance with the fire safety regulation shall be installed. Required certificate from fire safety department shall be obtained by the occupier.
27. Proper management of mercury bearing waste in environmentally sound manner shall be ensured as per the guidelines notified for the purpose by CPCB.
28. All records shall be maintained for a period of five years.
Tals has approval of the competent authority.

To

Dr. Ajay Kumar Singh,
Director,
Ayush Arnav Nursing Home Pvt Ltd,
New Colony, Naya Bazar,
Saharsa.

Signature: 
Name: Manoranjan Kumar Singh
Designation: Scientist




BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Patliputra Industrial Area

P.O: Sadaquat Ashram Patna - 800010

BY REGISTERED POST

Ref. No.-Pt-2-26/25/

Patna, Dated-

DISCHARGE CONSENT ORDER

With reference to the application no. 10248519 dated 05.12.2024 of M/s Ayush Arnav Nursing Home Pvt. Ltd, for consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, he/they is/are granted consent to operate his/their 37 Bedded Health Care Facility at New Colony, Naya Bazar, Kahra, Saharsa-852201. This Consent Order will be valid up to five years from the date of issue with the following conditions: -

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant/hospital without the prior clearance from the Board and shall also abide by the obligations under sections 24,31 and 33A of the Water (Prevention & Control of Pollution) Act, 1974 and further shall extend co-operation to the Board in performing its functions entrusted under sections 20,21,23,30 and 32 of the Act;
2. That, he /they shall comply with the requirements of rule 14 of the Environment (Protection) Act, 1986; rules 4,5,7,9,10 and 11 of the Hazardous Wastes (Management and Handling), Rules 1989; rules 4,5,7,8,10,11,12,13,15,17 and 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
3. That, he/they shall monitor his/their effluents (s) regularly and maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for,
4. That, he/they shall submit application for consent again 30 days before the expiration of the period of consent;
5. *That, the effluent generated or treated from the premises should conform to the prescribed limits before discharge into the sewer. (pH-6.5-9.0; Suspended Solids- 100 mg/l, Oil & Grease- 10 mg/l, BOD- 30 mg/l, COD- 250 mg/l, Bio assay test - 90%, survival of fish after 96 hours in 100% effluent).*
6. *That, the occupier shall submit effluent test report from the approved laboratory every year during the consent period and it should conform the permissible limit of the CPCB ;*
7. *That, the unit shall submit Environmental Statement by Sept. every year;*
8. *That, the bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body;*
9. *That, this consent order is granted, subject to the condition that in the event of any information's/ documents submitted by the proponent are found false or misleading at any stage the consent order granted shall be revoked and legal action shall be initiated;*
10. *That, The unit shall comply with all above conditions and submit compliance report every year to the Board;*
11. *That, the Occupier shall comply all the provisions of the Bio-medical Waste Management Rules, 2016.*

This is being issued with the approval of the Competent Authority.

To,

Dr. Ajay Kumar Singh,
M/s Ayush Arnav Nursing Home Pvt. Ltd,
At-New Colony, Naya Bazar, Kahra,
Saharsa-852201.

Sd/-

(Manoranjan Kumar Singh)
Scientist.

Patna, dated: 06-2-25

Memo no. B-332

Copy to: The Regional Officer, B.S.P.C.B, Patna for information and necessary action.

(Manoranjan Kumar Singh)
Scientist.

BY REGISTERED POST
BIHAR STATE POLLUTION CONTROL BOARD
 Parivesh Bhawan, N.S.B.-2, Patliputra Industrial Area
 P.O. Sadaquat Ashram, Patna - 800010

Ref.No. P/3-26/25/

Patna, Dated-

EMISSION CONSENT ORDER

With reference to the application no. 102-8619 dated 05.12.2024 of M/s Ayush Arnav Nursing Home Pvt. Ltd, under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, he/they is/are granted consent to operate his/their 37 Bedded Health Care Facility at New Colony, Naya Bazar, Kahra, Saharsa-852201. This Consent Order will be valid upto Five years from the date of issue with the following conditions:

1. That, he/they shall not make any alteration, addition, deletion or modification in the plant without the prior clearance from the Board and shall also abide by the obligations under sections 22,23 and 31A of the Air (Prevention & Control of Pollution) Act, 1981 and further shall extend co-operation to the Board in performing its functions entrusted under sections 24,25 and 26 of the Act.
2. That, they shall comply with the requirements of the Environment (Protection) Act, 1986; the Hazardous Waste Management Rules 2016; the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989; and the provisions of the Public Liability Insurance Act, 1991, whichever is applicable;
3. That, he/they shall monitor his/their emission(s) and the ambient air quality from representative point regularly and shall maintain its quality in conformity with Board's standards and shall produce its proof, as and when asked for.
4. That, he/they shall submit application for consent again 30 days before the expiration of the period of consent.
5. That, the D.G set should be provided with an integral acoustic enclosure and the maximum permissible sound pressure level for new D.G set shall be 75dB(A) at 1 meter from the enclosure surface.
6. That, the minimum height of stack for exhaust emission to be provided with D.G set shall be 1.5 meter more than the height of the building where it is installed.
7. That, the occupier shall submit stack emission test report of D.G. set every year during the period of consent order.
8. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.
9. That, the unit shall submit Environmental Statement by Sopt. every year;
10. That, tree plantation shall be done in space available in the complex;
11. That, the occupier/operator shall comply all the conditions as imposed in the Authorisation under the Bio-medical Waste Management Rules, 2016
12. That, the unit shall submit Annual Report in Form -IV under the Bio-Medical Waste Management Rules, 2016 to the Board within 30th June every year;
13. That, this consent order is granted, subject to the condition that in the event of any information's/ documents submitted by the proponent are found false or misleading at any stage the consent order granted shall be revoked and legal action shall be initiated;
14. The unit shall comply with all above conditions and submit compliance report every year to the Board.

This is being issued with the approval of the Competent Authority.

Sd/-

(Manoranjan Kumar Singh)
Scientist.

To,

Dr. Ajay Kumar Singh,
M/s Ayush Arnav Nursing Home Pvt. Ltd,
At: New Colony, Naya Bazar, Kahra,
Saharsa-852201.

Memo no. 13-333

Patna, dated: 06.12.25

Copy to: The Regional Officer, B.S.P.C.B, Purnea for information and necessary action.

(Manoranjan Kumar Singh)
Scientist.

BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Patliputra Industrial Area
P.O: Sadaquat Ashram, Patna-800010
EPABX - 0612-2261250/2262265, Fax - 0612-2261050
E-mail: bspcb@vsnl.com, Website - <http://bspcb.bih.nic.in>

BY REGISTERED POST

Ref. No. PT-(NOC)-284/24

Patna, Dated:

CONSENT TO - ESTABLISH (NOC)

UNDER SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AND 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

REFERENCE:

Reference application no. 10285783 dated 13.12.2024 of M/s Ayush Arnav Nursing Home Pvt. Ltd, for setting up a Health Care Facilities at Mauza- Ward No. 9, Khata No.- Holding No. 12, Khesra No. Holding No.12 at New Colony, Naya Bazar, Kahra, Saharsa-852201.

AFTER CONSIDERING:

- (i) The facts stated in their application
- (ii) Bihar State Pollution Control Board's Notification No. 26, dated 08.11.2003
- (iii) Provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and the Bio-medical Waste (Management and Handling) Rules, 1998 and

NOC IN FAVOUR OF THE PROPONENT FOR ESTABLISHMENT OF 37 BEDED HEALTH CARE FACILITY AT THE SAID SITE (BUILT UP AREA NOT AVAILABLE) IS HEREBY ACCORDED SUBJECT TO THE FOLLOWING CONDITIONS:

- (i) The Proponent shall obtain consent-to-operate under section 25/26 of the Water Act, 1974 & under section 21 of the Air Act, 1981 before the commissioning of the HCF;
- (ii) Authorization under the Bio-medical waste Management Rules, 2016, prior to commissioning of the hospital should be obtained from Bihar State Pollution Control Board;
- (iii) The effluent (domestic and liquid waste) shall conform to the standards as prescribed by the Board;
- (iv) Effluent Treatment Plant / Sewage Treatment Plant shall be constructed as per the CPCB guidelines;
- (v) The minimum height of the exhaust pipe of the D.G set shall be 3 meters above roof of the building in which installed and the noise level shall be controlled by having D.G set with integrated acoustic enclosure;

(2)

- (vi) Appropriate management measures for treatment and disposal of bio-medical wastes of each category as per the provisions of schedule-I of the Bio-medical waste Management Rules, 2016 shall be done;
- (vii) They shall maintain the record as per the Bio-medical Waste Management Rules, 2016.
- (viii) Adequate fire protection equipments (such as smoke detectors, fire extinguishers, sand buckets, fire alarm, water sprinkles etc) at salient places within the premises even at bio-medical storage area in accordance with the fire safety regulations should be installed. Required certificate from Fire Safety Deptt. shall be obtained by the occupier.
- (ix) The Bihar State Pollution Control Board reserves the option to revise and add other conditions if necessary for protection of Environment in general and pollution control in particular;
- (x) The present NOC should not be construed as an assurance for granting consent to operate to the proposed unit and in subject to compliance of all the conditions noted above;
- (xi) This NOC is valid for period of one year from the date of issue;
- (xii) This N.O.C is issued by instruction of the competent authority.

Sd/-
(Manoranjan Kumar Singh)
Scientist

To,

Dr. Ajay Kumar Singh,
M/s Ayush Arnav Nursing Home Pvt. Ltd,
At- New Colony, Naya Bazar, Kahra,
Saharsa-852201.

Memo no. B-3378

Copy to: the Regional Officer, Regional Office, B,S.P.C.B, Purnea for information and necessary action.

Patna, dated: 31.12.24

(Manoranjan Kumar Singh)
Scientist

भारतीय नैऋत्यायिक

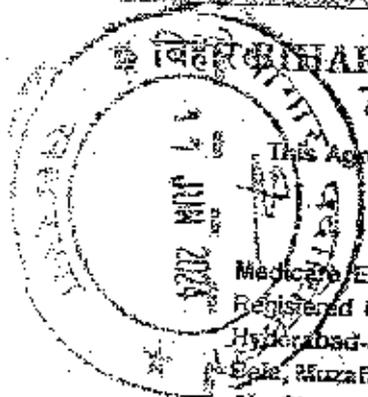
पचास
रुपये

FIFTY
RUPEES

₹. 50

Rs. 50

INDIA NON JUDICIAL



बिहार 6365 4 डिसेंबर २०२४ सनमवासेन्य मनेजमेन्ट प्रा लि

AGREEMENT

SAN S 654059

This Agreement has been entered on this 12 day of SEP of the year 2024

BETWEEN

Medicare Environmental Management Pvt. Ltd. (Hereinafter referred to as "Medicare") having its Registered Office at Level-11, Aurobindo Galaxy Hyderabad Knowledge City, Hitech City Road, Hyderabad-500082, Telangana and Regional Office & Plant at A-19, Phase-II, Bela Industrial Area, Bela, Buzaffarpur, Bihar, PIN - 842005 Phone - 9971693772 & 7781012211 duly represented by Mr. Chandra Mani Kumar "Manager-Business Operations".

AND

Name of Health Care Establishment (HCE) AYUSH-ARNAV NURSING HOME PVT. LTD

(Hereinafter referred to as "Generator") Full Address: NEW COLONY,

NAYA BAZAR SAHARSA

District SAHARSA State BIHAR PIN 852201

Latitude: 25.885154 Longitude: 86.584532

Authorized Representative of "Generator": DR. AJAY KUMAR SINGH

Designation: DIRECTOR

Contact No.: 9431249252 E-mail: NEWCOLONYAYUSH@REDIFFMAIL.COM

For Medicare Environmental Management Pvt. Ltd

Chandra Mani Kumar
Authorised Signatory

Asingh

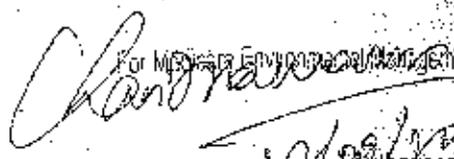
NOW THIS INDENTURE WITNESSETH and it is hereby covenant as follows:

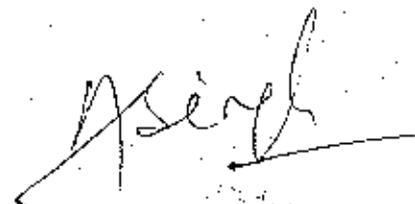
Validity of the Agreement

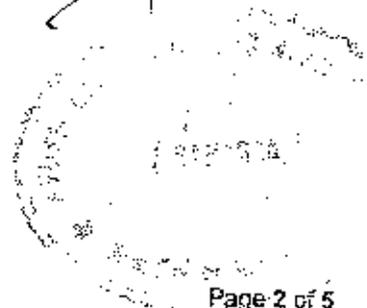
This Agreement shall remain in force for a period of Two years w.e.f. 12 day of SEP the year 2024 to 11 day of SEP the year 2026 (both days inclusive), and can be further renewed with mutual consent of both the parties. (Subject to BSPCB Authorization).

Responsibilities of "Medicare"

1. "Medicare" shall meet all the rules and regulations as stipulated by the SPCB.
2. "Medicare" alone is liable for any violation of the Environment (Protection) Act 1986 and the relevant rules made there under, after collection of bio-medical waste from the "Generator".
3. "Medicare" shall collect the segregated BMW from the identified common waste collection point within the premises of "Generator" on daily basis. "Medicare" shall provide assistance to finalize the pick-up location to the "Generator". The "Generator" shall be fully responsible for keeping the BMW under lock and key and protecting it from any sort of mishandling before it is handed over to any authorized person of "Medicare".
4. "Medicare" shall schedule the timings for collecting the waste as per the logistics of its vehicles movement.
5. In case "Medicare" fails to collect the BMW within a time frame of 24 hours of the designated time due to any reason, the "Generator" shall inform "Medicare", who shall ensure to collect the BMW from the premises of the "Generator" within the next 24 hours of the intimation.
6. "Medicare" shall transport the segregated waste in closed container vehicle to its treatment facility in enclosed bins.
7. On the written request of the "Generator", "Medicare" shall undertake to provide/educate the "Generator" and its staff, at no extra cost, the initial training about the segregation / method of collection of BMW in designated color coded plastic bags.
8. "Medicare" shall not be held liable for any kind of the violation made by the "Generator" / or its staff under the Environment (Protection) Act 1986 or any similar regulations/norms.
9. "Medicare" shall be responsible for appropriate treatment and shredding of disinfected waste at the centralized facility as per Schedule -1 of the BMW Rules 2016 & amendments made there under.
10. "Medicare" shall also undertake testing of treated waste to ensure safety to the environment as per Rules.
11. "Medicare" shall be responsible for the disposal of treated waste into secured landfills or in recycling plants as applicable.

For Medicare Environmental Solutions Pvt. Ltd.

 Chandan
 Authorised Signatory

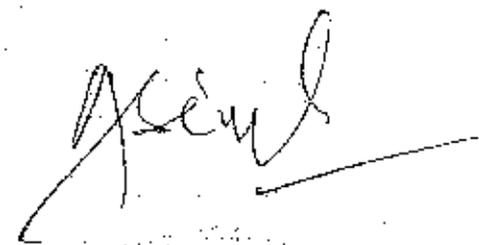

 Anish



Responsibilities of the "Generator"

1. The "Generator" shall segregate the waste at the point of generation in accordance with the BMW Rules 2016 and in compliance with the standards prescribed there under.
2. The "Generator" shall collect and hand over the segregated BMW in plastic bags as stipulated by the BMW Rules 2016 norms.
3. All consumables including plastic bags and Puncture Proof Containers shall be procured by the "Generator" at its own cost.
4. All the bags shall be sealed tightly and labeled as per the rule by the "Generator" and "Medicare" will collect the sealed bags only from a secured designated point within the premises of the "Generator".
5. The "Generator" shall disinfect the sharps, mutilate them and hand over in PPC to "Medicare".
6. The "Generator" shall take all steps to ensure that the waste is handled without adverse effects to human health and environment.
7. The "Generator" shall establish a common secured waste collection point within its premises for collection and handing over to "Medicare".
8. The "Generator" shall furnish annual report in "Form-IV" regarding generation, collection and storage of Bio-Medical wastes in the prescribed format to State Pollution Control Board on every year before 30th June.
9. The "Generator" shall maintain all the relevant records and make reports of the accidents to SPCB, if any, on "Form-I" as prescribed under the BMW rules.
10. The "Generator" shall designate a "Nodal Officer" to interact with "Medicare".
11. The BMWV handed over by the "Generator" may be checked and suggestions, if needed, may be provided for improvement in the segregation of waste by "Medicare".
12. The "Generator" shall obtain authorization from the State Pollution Control Board.
13. The "Generator" shall be solely responsible for the number of beds being declared to "Medicare", which must be same for which the authorization is obtained from State Pollution Control Board. The "Generator" shall inform "Medicare" and SPCB within seven (7) days about any change in the number of beds. "Medicare" shall not be responsible for any under/over declaration by "Generator" on this account.


 Chandan Kumar
 12/09/2024
 Business Signature





Terms & Conditions

1. The "Generator" shall pay One Time Non-Refundable Membership Registration Fee of Rupees _____.
2. The "Generator" shall pay an amount equal to 6 months of service charges as refundable /adjustable security deposit.
3. "Medicare" shall charge Rupees 569 (Rupees Five and Fifty Nine Paisa) per bed per day (For HCEs \geq 13 beds) or Rupees 3454 (Rupees Three Thousand Four Hundred Fifty Four) per month (For HCEs \leq 12 Beds) for the service of collection, transport, treatment & disposal of BMW, subject to the condition of maximum weight limit of 250 Grams / Bed / Day. The quantity of waste over & above the limit shall be charged @ Rupees 46.85 (Rupees Forty Six and Eighty Five Paisa) per KG. The service charges mention herein is applicable for the declared capacity of 57 (THIRTY SEVEN) Bed only.
4. Any Taxes, Surcharges announced by State or Central Govt. /depts. regarding provision of Bio-Medical Waste Management will applicable thereafter as extra. Same will be borne by the "Generator".
5. The above rates shall be increased by 6% in the first month of every calendar year on previous year's rates irrespective of registration date.
6. The number of beds as well as quantity of waste shall be reviewed annually. The Agreement may be amended suitably, if required.
7. If the "Generator" by virtue of any reason fails to make the payment within Fifteen (15) days of submission of bills, "Medicare" shall charge a late payment fee @ Rupees 20 (Rupees Twenty) per Day.
8. "Medicare" would be at liberty to serve the notice of termination of Agreement / suspension of services offered at any time to the "Generator" if the "Generator" fails to make the payment to "Medicare" within a time frame of three (3) months from the date on which they became so payable.
9. "Medicare" shall adjust the due amount with the security deposit by the "Generator" at any time without prior notice if the "Generator" fails to make the payment to "Medicare" within a time frame of Three (3) Months from the date on which they became so payable.
10. All payments shall be made through crossed A/C payee demand draft or cheque, favoring "Medicare Environmental Management Pvt. Ltd" only. TDS will be deducted according to government rule.
11. All bounced cheques shall be charged @ Rupees 300/- (Three Hundred only) extra in addition to the actual Bank charges.
12. The jurisdiction of Court in all disputes would be the place of regional office of "Medicare" only.

Medicare Environmental Management Pvt. Ltd.
Charan Kumar
 12/09/2024

Asmita



Indemnification

The "Generator(s)" agree to defend, indemnify & keep "Medicare" indemnified & harmless at all times from & against any & all claims, demands & damages resulting from breach of any provisions of this Agreement by him.

Force Majeure

No failure or omission by either Party to carry out or observe or perform any of the terms & condition of this Agreement arises from an Act of God, an Act of Omission of Government, War or Military Operation, National or Local Emergency, Fire, Lightning, Explosion, Subsidence, Inclement Weather, Strikes, Riots, Acts or Omissions of Persons or Bodies to whom the parties are not responsible or any other cause whether similar or dissimilar outside the control of both Parties.

Termination Clause

Both the Parties would be at liberty to terminate this contract by serving a notice of three (3) Months well in advance or alternately compensating the other party by an amount equal to the average of three (3) Months billing.

However, "Medicare" has the sole right to terminate this Agreement by providing a written notice to "Generator", if the "Generator" fails to make the payment within a time frame of 3 months from the date on which they became so payable.

In the case of the termination of the Agreement by virtue of applicability of above clause, the security deposit / advance money paid by the "Generator" shall stand forfeited without impacting the original claim of the "Medicare".

(Authorized Signatory-"Medicare")

Chandramani
12/09/2011
Mr. Chandra Mani Kumar

(Authorized Signatory) _____

DR. AJAY KR. SINBH
Mr./Mrs./Ms _____
Ajay



P.K. HOSPITAL

: 06478-223307

New Colony

An Unit of Lord Buddha Koshi Medical College, Saharsa

Date: 28.12.2025

Dr P.K. Singh

डॉ प्रभास कुमार सिंह

Chairman, L.B.K.M.C.H.

M.B.B.S, M.S.

सर्जन

Name Age

C/O सैफ दे, O/H

Dr. (Mrs) Kalyani Singh

डॉ (श्रीमती) कल्याणी सिंह

Associate Prof. Gynec & Obsl.

L.B.K.M.C.H.

Consultant Gynecologist

M.B.B.S, L.G.O, M.S.

सि. प्र. डॉ. श्री. सैफ दे

प्रभारी क्लिनिकल सुपर विडि पदार्थ सह
ऑप पदाधिकारी, सहस्सा

विषय - ऑपरेशन कक्षा उपकरण के क्षति

में,

महाराज,

G/E सविनय निवेदन के साथ कहना है कि,

P.K. Hospital का ऑपरेशन कक्षा का प्रबंधन

WADICARE ENVIRONMENTAL MANAGEMENT

Prav. Lab. के द्वारा किया जाता है।

P.K. Hospital में वर्तमान में अन्तःविभाग में शीशी का
अनुपस्थिति हुआ है। अतएव से अस्पताल में कक्षा

काम चल रहा है। P.K. Hospital का किसी भी प्रकार का
कक्षा पीछे में किसी भी माध्यम से नहीं जाना है।

श्री. प्र. डॉ. सैफ दे के द्वारा प्रेषित
पत्र सह ही अस्पताल की सहाई के लिए प्रार्थना करता हूँ।

आपका

आपका

- (1) माह जनवरी एवं फरवरी का बिल
- (2) शुभाना बिल (जनवरी, फरवरी)
- (3) लागत बिल (रेडिरेक्ट)
- (4) B.M.H. का बिल

28/12/2025



समय : बाह्य रोग विभाग : सुबह 10:00 बजे से 3:00 बजे
शाम 5:00 बजे से 6:00 बजे

आपातकाल विभाग: इमरेंसी कार्यरत
* पूरना पूर्वा 5:00 बजे तक

25 दिन की आरंभ: फीस लागू



21013 21/01/2025
 1317420
 AGREEMENT
 5091

This Agreement has been entered on this 01 day of Jan of the year 2025.

BETWEEN

Medicare Environmental Management Pvt. Ltd. (Hereinafter referred to as "Medicare") having its Registered Office at Level IV, Aursharic Galaxy Hyderabad Knowledge City, Hitech City Road, Hyderabad-500082, Telangana and Regional Office & Plant at A-15, Phase-II, Eam Industrial Area, East, Muzaffarpur, Bihar, PIN - 842005 Phone - 9871963772 & 7761012211 duly represented by Mr. Charan Kishor Kumar "Manager Business Operations".

AND

Name of Health Care Establishment (HCE) P. K. HOSPITAL

Hereinafter referred to as "Generator", Full Address: NEW COLONY, NAYA BAZAR, SAHARSA

District SAHARSA State BIHAR PIN 852201

Latitude: 25.884465 Longitude: 86.584483

Authorized Representative of "Generator": DR. KALYANI SINGH

Designation: PROP.

Contact No: 9431243202 E-mail: KALYANISINGH87@GAIL.CO.IN

Charan Kishor Kumar
 11/01/2025

Manager, Business Operations
 Medicare Environmental Management Pvt. Ltd.
 Aursharic Galaxy Hyderabad Knowledge City
 Hitech City Road, Hyderabad-500082, Telangana

Kalyani Singh
 Page 1 of 8

NOW THIS INDENTURE WITNESSETH and it is hereby covenant as follows:

Validity of the Agreement

This Agreement shall remain in force for a period of Two years w.e.f. 01 day of Jan the year 2025 to 31 day of Dec the year 2026 (both days inclusive), and can be further renewed with mutual consent of both the parties. (Subject to BSPCB Authorization).

Responsibilities of "Medicare"

1. "Medicare" shall meet all the rules and regulations as stipulated by the SPCB.
2. "Medicare" alone is liable for any violation of the Environment (Protection) Act 1986 and the relevant rules made there under, after collection of bio-medical waste from the "Generator".
3. "Medicare" shall collect the segregated BMW from the identified common waste collection point within the premises of "Generator" on daily basis. "Medicare" shall provide assistance to finalize the pick-up location to the "Generator". The "Generator" shall be fully responsible for keeping the BMW under lock and key and protecting it from any sort of mishandling before it is handed over to any authorized person of "Medicare".
4. "Medicare" shall schedule the timings for collecting the waste as per the logistics of its vehicles movement.
5. In case "Medicare" fails to collect the BMW within a time frame of 24 hours of the designated time due to any reason, the "Generator" shall inform "Medicare", who shall ensure to collect the BMW from the premises of the "Generator" within the next 24 hours of the intimation.
6. "Medicare" shall transport the segregated waste in closed container vehicle to its treatment facility in enclosed bins.
7. On the written request of the "Generator", "Medicare" shall undertake to provide/educate the "Generator" and its staff, at no extra cost, the initial training about the segregation / method of collection of BMW in designated color coded plastic bags.
8. "Medicare" shall not be held liable for any kind of the violation made by the "Generator" / or its staff under the Environment (Protection) Act 1986 or any similar regulations/laws.
9. "Medicare" shall be responsible for appropriate treatment and shredding of disinfected waste at the centralized facility as per Schedule -1 of the BMW Rules 2016 & amendments made there under.
10. "Medicare" shall also undertake testing of treated waste to ensure safety to the environment as per Rules.
11. "Medicare" shall be responsible for the disposal of treated waste into secured landfills or in recycling plants as applicable.

Chandrasekhar
Medicare
 Super Speciality
 Hospital, Proprietary
 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100



Responsibilities of the "Generator"

1. The "Generator" shall segregate the waste at the point of generation in accordance with the BMW Rules 2016 and in compliance with the standards prescribed there under.
2. The "Generator" shall collect and hand over the segregated BMW in plastic bags as stipulated by the BMW Rules 2016 norms.
3. All consumables including plastic bags and Puncture Proof Containers shall be procured by the "Generator" at its own cost.
4. All the bags shall be sealed tightly and labeled as per the rule by the "Generator" and "Medicare" will collect the sealed bags only from a secured designated point within the premises of the "Generator".
5. The "Generator" shall disinfect the sharps, mutilate them and hand over in PPC to "Medicare".
6. The "Generator" shall take all steps to ensure that the waste is handled without adverse effects to human health and environment.
7. The "Generator" shall establish a common secured waste collection point within its premises for collection and handing over to "Medicare".
8. The "Generator" shall furnish annual report in "Form-IV" regarding generation, collection and storage of Bio-Medical wastes in the prescribed format to State Pollution Control Board on every year before 30th June.
9. The "Generator" shall maintain all the relevant records and make reports of the accidents to SPCB, if any, on "Form-I" as prescribed under the BMW rules.
10. The "Generator" shall designate a "Focal Officer" to interact with "Medicare".
11. The BMWs handed over by the "Generator" may be checked and suggestions, if needed may be provided for improvement in the segregation of waste by "Medicare".
12. The "Generator" shall obtain authorization from the State Pollution Control Board.
13. The "Generator" shall be solely responsible for the number of beds being declared to "Medicare", which must be same for which the authorization is obtained from State Pollution Control Board. The "Generator" shall inform "Medicare" and SPCB within seven (7) days about any change in the number of beds. "Medicare" shall not be responsible for any under/over declaration by "Generator" on this account.

Chandran
 11/01/2025
 Manager, Waste Management
 Medical Services, Government of
 Karnataka
 Bangalore



Terms & Conditions

1. The "Generator" shall pay One Time Non-Refundable Membership Registration Fee of Rupees _____
2. The "Generator" shall pay an amount equal to 6 months of service charges as refundable / adjustable security deposit.
3. "Medicare" shall charge Rupees 10.17 (Rupees Ten and Seventeen Paise) per bed per day (For HCEs \geq 13 beds) or Rupees 3861 (Rupees Three Thousand Six Hundred Sixty One Only) per month (For HCEs \leq 12 Beds) for the service of collection, transport, treatment & disposal of BMW, subject to the condition of maximum weight limit of 250 Grams / Bed / Day. The quantity of waste over & above the limit shall be charged @ Rupees 49.66 (Rupees Forty Nine and Sixty Six Paise) per KG. The service charges mention herein is applicable for the declared capacity of 30 (THIRTY) Bed only.
4. Any Taxes, Surcharges announced by State or Central Govt. / depts. regarding provision of Bio-Medical Waste Management will applicable thereafter as extra. Same will be borne by the "Generator".
5. The above rates shall be increased by 6% in the first month of every calendar year on previous year's rates irrespective of registration date.
6. The number of beds as well as quantity of waste shall be reviewed annually. The Agreement may be amended suitably, if required.
7. If the "Generator" by virtue of any reason fails to make the payment within Fifteen (15) days of submission of bills, "Medicare" shall charge a late payment fee @ Rupees 20 (Rupees Twenty) per Day.
8. "Medicare" would be at liberty to serve the notice of termination of Agreement / suspension of services offered at any time to the "Generator" if the "Generator" fails to make the payment to "Medicare" within a time frame of Three (3) months from the date on which they became so payable.
9. "Medicare" shall adjust the due amount with the security deposit by the "Generator" at any time without prior notice if the "Generator" fails to make the payment to "Medicare" within a time frame of Three (3) Months from the date on which they became so payable.
10. All payments shall be made through crossed A/C payee demand draft or cheque, favoring "Medicare Environmental Management Pvt. Ltd" only. TDS will be deducted according to government rule.
11. All bounced cheques shall be charged @ Rupees 300/- (Three Hundred only) extra in addition to the actual Bank charges.
12. The jurisdiction of Court in all disputes would be the place of regional office of "Medicare" only.

Chandran
11/01/2005

Manager - Bio-Medical Waste
Medicare Environmental Management Pvt. Ltd.
K. Hospital
Chennai



Indemnification

The "Generator(s)" agree to defend, indemnify & keep "Medicare" indemnified & harmless at all times from & against any & all claims, demands & damages resulting from breach of any provisions of this Agreement by him.

Force Majeure

No failure or omission by either Party to carry out or observe or perform any of the terms & condition of this Agreement arises from an Act of God, an Act or Omission of Government, War or Military Operation, National or Local Emergency, Fire, Lightning, Explosion, Subsidence Inclement Weather, Strikes, Riots, Acts or Omissions of Persons or Bodies for whom the parties are not responsible or any other cause whether similar or dissimilar outside the control of both Parties.

Termination Clause

Both the Parties would be at liberty to terminate this contract by serving a notice of three (3) Months well in advance or alternately compensating the other party by an amount equal to the average of three (3) Months billing.

However, "Medicare" has the sole right to terminate this Agreement by providing a written notice to "Generator", if the "Generator" fails to make the payment within a time frame of 3 months from the date on which they become so payable.

In the case of the termination of the Agreement by virtue of applicability of above clause, the security deposit / advance money paid by the "Generator" shall stand forfeited without impacting the original claim of the "Medicare".

Chandrasekhar
11/01/2025
(Authorized Signatory "Medicare")

(Authorized Signatory) _____

Dr. Chandra Hari Kumar

Dr. Mrs. Jais DR. KALYANI SINGH

Dr. Chandra Hari Kumar
11/01/2025
11/01/2025





Transaction Successful

10:54 AM on 12 Mar 2025

Paid to



Medicare

₹20,161

XXXXXXXXXXXX8341

Axis Bank



Transfer Details



Message

JanFeb-25

Transaction ID

T2503121054145632290888

Debited from



Shiv Kapoor

₹20,161

UTR: 081201552758

Powered by



ମାଃ ଫେବୃଆରୀ ୨୦୧୫

classmate

Date _____
Page _____

ଫାଲ୍ଗୁଣ
ଶାସ୍ତ୍ରୀ

ଫେବୃଆରୀ

ତାରିଖ	ପାଠ୍ୟ	ଘଣ୍ଟା	ପାଠ୍ୟ	ପାଠ୍ୟ
1/2/25	1-5	1-4		ଧର୍ମାତ୍ମକ
2/2/25				
3/2/25	1-A	1-6		ଧର୍ମାତ୍ମକ
4/2/25	N-	1-6		ଧର୍ମାତ୍ମକ
5/2/25				
6/2/25	N-	1-6		ଧର୍ମାତ୍ମକ
7/2/25				
8/2/25	N-	3-15		ଧର୍ମାତ୍ମକ
9/2/25				
10/2/25	N-	N-		ଧର୍ମାତ୍ମକ
11/2/25				
12/2/25	N-	1-6		ଧର୍ମାତ୍ମକ
13/2/25				
14/2/25	N-	1-A		ଧର୍ମାତ୍ମକ
15/2/25				
16/2/25				
17/2/25	N-	N-		ଧର୍ମାତ୍ମକ
18/2/25	N-	1-6		ଧର୍ମାତ୍ମକ
19/2/25				
20/2/25	N-	N-		ଧର୍ମାତ୍ମକ
21/2/25				
22/2/25	N-	1-A		ଧର୍ମାତ୍ମକ
23/2/25				
24/2/25	N-	1-A		ଧର୍ମାତ୍ମକ
25/2/25	N-	N-		ଧର୍ମାତ୍ମକ
26/2/25				



711-2025

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Date _____
Page _____

Date
Page

Date	Page	Page	Date
1/3/25	1-4	N-	2/3/25
2/3/25	1-3	N-	3/3/25
4/3/25	N-	N-	5/3/25
5/3/25	1-4	N-	6/3/25
6/3/25	1-3	N-	7/3/25
8/3/25	N-2	N-	9/3/25
9/3/25			10/3/25
10/3/25	N-2	N-8	11/3/25
11/3/25	N-		12/3/25
12/3/25	1-4	N-	13/3/25
13/3/25	1-6	N-	14/3/25
14/3/25			15/3/25
15/3/25	1-4	N-	16/3/25
16/3/25	1-6	N-	17/3/25
17/3/25			18/3/25
18/3/25	2-6	N-	19/3/25
19/3/25			20/3/25
20/3/25	N-		21/3/25
21/3/25	N-	1-4	22/3/25
22/3/25			23/3/25
23/3/25	1-6	N-	24/3/25
24/3/25			25/3/25
25/3/25			26/3/25
26/3/25	1-4	1-4	27/3/25
27/3/25			28/3/25
28/3/25			29/3/25
29/3/25			30/3/25



NO. 283 Date: 29.03.25

OM PRAKASH THAKUR
NOTARY SAHARSA (BIHAR)
Reg No.-7346J/12



समक्ष में,

नोटरी पब्लिक, सहरसा।।
शापथ-पत्र

मैं, डा०कल्याणी सिंह पीत स्व० डा०पी०के०सिंह चिकित्सा पदाधिकारी पी०के०
हॉस्पिटल, सहरसा सह प्रोपराईटर मुहल्ला न्यू कॉलोनी वार्ड नं० 13 पो०स्वं थाना
सहरसा जिला सहरसा धर्म से शापथ पूर्वक ब्यान करती हूँ कि:-

1. यह कि मेरे हॉस्पिटल/ संस्थान/ प्रतिष्ठान द्वारा न्यू कॉलोनी स्थित पोखर में
बायो मेडिकल/ लोस/ तरल अर्शाइट/ मल इत्यादि का निस्तारण नहीं किया जाता है
क्योंकि वर्तमान में मेरे हॉस्पिटल के इन्डोर या भर्ती मरीजों की संख्या अधिकतम नौ
है। जिनका बायो मेडिकल बेस्ट" मेडिकेयर इनभायरामेंटल मेनेजमेंट प्राइवेट लिमिटेड,
मुजफ्फरपुर बिहार द्वारा निस्तारण किया जाता है जिसका भुगतान का रसीद भी
आवेदन के साथ संलग्न किया गया है।

2. यह कि मेरे हॉस्पिटल का तथा मेडिकेयर इनभायरामेंट मेनेजमेंट प्राइवेट लिमिटेड
मुजफ्फरपुर बिहार के बीच एक एग्रीमेन्ट किया गया है जो आवेदन के साथ संलग्न
किया गया है।

3. यह कि मेरे हॉस्पिटल द्वारा किसी प्रकार का बायोमेडिकल/ लोस/ तरल/ अर्शाइट/
मल इत्यादि क्वरा का निस्तारण वार्ड नं० 13 में अवस्थित न्यू कॉलोनी अवस्थित
पोखर के आस-पास नदी पूर्व में या वर्तमान में नहीं किया जाता है तथा ना ही
भविष्य में किया जायेगा।

4. यह कि यह शापथ कार्यालय नगर निगम, सहरसा के पत्रांक 605/न० दिनांक
20.03.2025 के आलोक में दिया जाता है तथा नगर निगम कार्यालय, सहरसा द्वारा
भो गए मेरे हॉस्पिटल के विरुद्ध नोटिसा गलत है।

मैं पुनः धर्म से शापथ पूर्वक एकरार करती हूँ कि
उपर्युक्त कथन सही एवं सत्य है जिसे पहकर वो
समझ कर सही पाकर अपना हस्ताक्षर कर दी।

Sri/Smt. _____
Identified by _____
Advocate Solemnly affirmed _____
declared before me _____

Om Prakash Thakur
Notary Saharsa, Bihar, (India)
Reg. No. 7346-J/12

29/03/25 अधिवक्ता

Handwritten signature and date: 29/3/2025 शापकर्ता

Handwritten signature and date: 29.03.25



21018 1311424 281015
 AGREEMENT 5091

This Agreement has been entered on this 01 day of Jan of the year 2025.

BETWEEN

Medicare Environmental Management Pvt. Ltd., (Hereinafter referred to as "Medicare") having its Registered Office at Level-11, Aurobindo Galaxy Hyderabad Knowledge City, Hitech City Road, Hyderabad-500082, Telangana and Regional Office & Plant at A-19, Phase-II, Bela Industrial Area, Bela, Muzaffarpur, Bihar, PIN - 842005 Phone - 9971693772 & 7781012211 duly represented by Mr. Chandra Mani Kumar "Manager-Business Operations".

AND

Name of Health Care Establishment (HCE) P. K. HOSPITAL

Hereinafter referred to as "Generator") Full Address: NEW COLONY, NAYA BAZAR, SAHARSA

District SAHARSA State BIHAR PIN 852201

Latitude: 25.884465 Longitude: 86.584483

Authorized Representative of "Generator": DR. KALYANI SINGH

Designation: PROP.

Contact No.: 9431243202 E-mail: KALYANISINGH87@GALCO.COM

From Attached



Chandramani
 11/01/2025

Manager - Business Operations
 Medicare Environmental Management Pvt. Ltd.
 A-19, Bela Industrial Area, Phase II, Bela
 Muzaffarpur, Bihar - 842005



NOW THIS INDENTURE WITNESSETH and it is hereby covenant as follows:

Validity of the Agreement

This Agreement shall remain in force for a period of Two years w.e.f. 01 day of Jan the year 2025 to 31 day of Dec the year 2026 (both days inclusive), and can be further renewed with mutual consent of both the parties. (Subject to BSPCB Authorization).

Responsibilities of "Medicare"

1. "Medicare" shall meet all the rules and regulations as stipulated by the SPCB.
2. "Medicare" alone is liable for any violation of the Environment (Protection) Act 1986 and the relevant rules made there under, after collection of bio-medical waste from the "Generator".
3. "Medicare" shall collect the segregated BMW from the identified common waste collection point within the premises of "Generator" on daily basis. "Medicare" shall provide assistance to finalize the pick-up location to the "Generator". The "Generator" shall be fully responsible for keeping the BMW under lock and key and protecting it from any sort of mishandling before it is handed over to any authorized person of "Medicare".
4. "Medicare" shall schedule the timings for collecting the waste as per the logistics of its vehicles movement.
5. In case "Medicare" fails to collect the BMW within a time frame of 24 hours of the designated time due to any reason, the "Generator" shall inform "Medicare", who shall ensure to collect the BMW from the premises of the "Generator" within the next 24 hours of the intimation.
6. "Medicare" shall transport the segregated waste in closed container vehicle to its treatment facility in enclosed bins.
7. On the written request of the "Generator", "Medicare" shall undertake to provide/educate the "Generator" and its staff, at no extra cost, the initial training about the segregation / method of collection of BMW in designated color coded plastic bags.
8. "Medicare" shall not be held liable for any kind of the violation made by the "Generator" / or its staff under the Environment (Protection) Act 1986 or any similar regulations/norms.
9. "Medicare" shall be responsible for appropriate treatment and shredding of disinfected waste at the centralized facility as per Schedule -1 of the BMW Rules 2016 & amendments made there under.
10. "Medicare" shall also undertake testing of treated waste to ensure safety to the environment as per Rules.
11. "Medicare" shall be responsible for the disposal of treated waste into secured landfills or in recycling plants as applicable.

Chandranam
11/01/2025

Manager - Business Operations
Medicare Environmental Management Pvt. Ltd.
A-19, Bela Industrial Area, Phase II, Bela
Muzaffarpur, Bihar - 842005



Responsibilities of the "Generator"

1. The "Generator" shall segregate the waste at the point of generation in accordance with the BMW Rules 2016 and in compliance with the standards prescribed there under.
2. The "Generator" shall collect and hand over the segregated BMW in plastic bags as stipulated by the BMW Rules 2016 norms.
3. All consumables including plastic bags and Puncture Proof Containers shall be procured by the "Generator" at its own cost.
4. All the bags shall be sealed tightly and labeled as per the rule by the "Generator" and "Medicare" will collect the sealed bags only from a secured designated point within the premises of the "Generator".
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8. The "Generator" shall furnish annual report in "Form-IV" regarding generation, collection and storage of Bio-Medical wastes in the prescribed format to State Pollution Control Board on every year before 30th June.
9. The "Generator" shall maintain all the relevant records and make reports of the accidents to SPCB, if any, on "Form-I" as prescribed under the BMW rules.
10. The "Generator" shall designate a "Nodal Officer" to interact with "Medicare".
11. The BMW handed over by the "Generator" may be checked and suggestions, if needed, may be provided for improvement in the segregation of waste by "Medicare".
12. The "Generator" shall obtain authorization from the State Pollution Control Board.
13. The "Generator" shall be solely responsible for the number of beds being declared to "Medicare", which must be same for which the authorization is obtained from State Pollution Control Board. The "Generator" shall inform "Medicare" and SPCB within seven (7) days about any change in the number of beds. "Medicare" shall not be responsible for any under/over declaration by "Generator" on this account.

Chandrasekhar
 11/01/2025
 Manager - Business Operations
 Medicare Environmental Management Pvt. Ltd.
 A-19, Bela Industrial Area, Phase II, Bela
 Muzaffarpur, Bihar - 847005



Terms & Conditions

1. The "Generator" shall pay One Time Non-Refundable Membership Registration Fee of Rupees _____.
2. The "Generator" shall pay an amount equal to 6 months of service charges as refundable / adjustable security deposit.
3. "Medicare" shall charge Rupees 10.17 (Rupees Ten and Seventeen Paisa) per bed per day (For HCEs \geq 13 beds) or Rupees 3661 (Rupees Three Thousand Six Hundred Sixty One Only) per month (For HCEs \leq 12 Beds) for the service of collection, transport, treatment & disposal of BMW, subject to the condition of maximum weight limit of 250 Grams / Bed / Day. The quantity of waste over & above the limit shall be charged @ Rupees 49.66 (Rupees Forty Nine and Sixty Six Paisa) per KG. The service charges mention herein is applicable for the declared capacity of 30 (THIRTY) Bed only.
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5. The above rates shall be increased by 6% in the first month of every calendar year on previous year's rates irrespective of registration date.
6. The number of beds as well as quantity of waste shall be reviewed annually. The Agreement may be amended suitably, if required.
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9. "Medicare" shall adjust the due amount with the security deposit by the "Generator" at any time without prior notice if the "Generator" fails to make the payment to "Medicare" within a time frame of Three (3) Months from the date on which they became so payable.
10. All payments shall be made through crossed A/C payee demand draft or cheque, favoring "Medicare Environmental Management Pvt. Ltd" only. TDS will be deducted according to government rule.
11. All bounced cheques shall be charged @ Rupees 300/- (Three Hundred only) extra in addition to the actual Bank charges.
12. The jurisdiction of Court in all disputes would be the place of regional office of "Medicare" only.

Chandramani
11/01/2025

Manager - Business Operations
Medicare Environmental Management Pvt. Ltd.
Industrial Area, Phase II, Bela



Indemnification

The "Generator(s)" agree to defend, indemnify & keep "Medicare" indemnified & harmless at all times from & against any & all claims, demands & damages resulting from breach of any provisions of this Agreement by him.

Force Majeure

No failure or omission by either Party to carry out or observe or perform any of the terms & condition of this Agreement arises from an Act of God, an Act or Omission of Government, War or Military Operation, National or Local Emergency, Fire, Lightening, Explosion, Subsidence Inclement Weather, Strikes, Riots, Acts or Omissions of Persons or Bodies for whom the parties are not responsible or any other cause whether similar or dissimilar outside the control of both Parties.

Termination Clause

Both the Parties would be at liberty to terminate this contract by serving a notice of three (3) Months well in advance or alternately compensating the other party by an amount equal to the average of three (3) Months billing.

However, "Medicare" has the sole right to terminate this Agreement by providing a written notice to "Generator", if the "Generator" fails to make the payment within a time frame of 3 months from the date on which they became so payable.

In the case of the termination of the Agreement by virtue of applicability of above clause, the security deposit / advance money paid by the "Generator" shall stand forfeited without impacting the original claim of the "Medicare".

Chandra Mani Kumar
11/01/2025
(Authorized Signatory-"Medicare")

(Authorized Signatory) _____

Mr. Chandra Mani Kumar

Mr./Mrs./Ms. DR. KALYANI SINGH

Manager - Business Operations
Medicare Environmental Management Pvt. Ltd.
A-19, Bela Industrial Area, Phase II, Bela
Muzaffarpur, Bihar - 842005





Transaction Successful
10:54 AM on 12 Mar 2025

Paid to



Medicare

₹20,161

XXXXXXXXXXXX8341

Axis Bank



Transfer Details



Message

JanFeb-25

Transaction ID

T2503121054145632290888

Debited from



Shiv kapoor

Attended Shiv

₹20,161

UTR: 081201552758



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classmate

Date

Pages

ਦਿਨ/ਮਾਸ	ਕਮਰ	ਕਮਰ	ਕਮਰ	classmate
1/3/25	1-A	N -		
2/3/25				ਪੰਨੇ 21
3/3/25	1-3	N -		ਪੰਨੇ 21
4/3/25				
5/3/25	N -	N -		
6/3/25	1-4	N -		ਪੰਨੇ 21
7/3/25	N - 3	N -		ਪੰਨੇ 21
8/3/25	N - 2	N -		ਪੰਨੇ 24
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11/3/25	N -			
12/3/25	1 - 4	N -		ਪੰਨੇ 24
13/3/25	1 - 6	N -		ਪੰਨੇ 24
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17/3/25	1 - 6	N -		ਪੰਨੇ 24
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27/3/25	1 - A	1 - 4		ਪੰਨੇ 24
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29/3/25				
30/3/25				



Attended

बिहार सरकार
(नगर विकास एवं आवास विभाग)

कार्यालय नगर निगम, सहरसा

पत्रांक 605 / न०नि०

प्रेषक,

नगर आयुक्त,
नगर निगम, सहरसा।

सेवा में,

असैनिक शल्य चिकित्सा पदाधिकारी,
सहरसा।

विषय:-

वार्ड न० 13 में अवस्थित डॉ० आई०डी० सिंह पोखर का मेडिकल वेस्ट का जाँच के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि वार्ड न० - 13 में अवस्थित डॉ० आई०डी० सिंह पोखर के आस-पास जितने भी डॉक्टर के क्लिनिक हैं वह सभी क्लिनिक का वेस्ट मेटेरियल उक्त पोखर में डाल रहे हैं जिससे पोखर सहित आस-पास गंदगी का अंबार रहता है जिसके कारण प्रदूषण उत्पन्न हो गया है एवं मामला एन० जी० टी० में भी दर्ज है जिसकी कार्रवाई चल रही है (वाद संख्या 54737 / SCI/PIL/ 2024) है उक्त स्थल की जाँचोपशान्त आवश्यक कार्रवाई कर इसकी सूचना अधोहस्ताक्षरी को देने की कृपा की जाय।

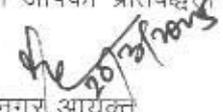
विश्वासभाजन


नगर आयुक्त,
नगर निगम, सहरसा।

ज्ञापक 605 दिनांक 20/03/25

- प्रतिलिपि:-
1. पी०के० हॉरपीटल, सहरसा को सूचनार्थ प्रेषित।
 2. Kalyani IVF सहरसा को सूचनार्थ प्रेषित।
 3. नयू शीला मेडिकल हॉल, सहरसा को सूचनार्थ प्रेषित।
 4. Dr. Lal Path Labs, सहरसा को सूचनार्थ प्रेषित।
 5. रश्मि मेडिकल, सहरसा को सूचनार्थ प्रेषित।
 6. आयुष अर्णव नर्सिंग होम, सहरसा को सूचनार्थ प्रेषित।
 7. विशाल मैथिली, हॉरपीटल, सहरसा को सूचनार्थ प्रेषित।
 8. Path kind Labs, सहरसा को सूचनार्थ प्रेषित।
 9. उत्कृष्ट केयर एण्ड क्योर सेंटर, सहरसा को सूचनार्थ प्रेषित।
 10. उत्कृष्ट केयर एण्ड क्योर सेंटर, सहरसा को सूचनार्थ प्रेषित।
 11. डॉ० विनय कुमार, सहरसा को सूचनार्थ प्रेषित।
 12. विकास डिजिटल अल्ट्रासाउंड सेंटर, सहरसा को सूचनार्थ प्रेषित।
 13. डायबेटिक क्लिनिक, सहरसा को सूचनार्थ प्रेषित।
 14. बालाजी मेडिकोज, सहरसा को सूचनार्थ प्रेषित।
 15. डॉ० ऐश्वर्य साह, सहरसा को सूचनार्थ प्रेषित।

आप सभी से अनुरोध है कि वार्ड न० - 13, में अवस्थित डॉ० आई०डी० सिंह पोखर में बायोमेडिकल/ठोस/तरल अपशिष्ट/मल इत्यादि का निस्तारण यदि आपके संस्थान/प्रतिष्ठान द्वारा किया जा रहा है तो अविलंब रोक लगाते हुए अधोहस्ताक्षरी के कार्यालय में इस आशय का एक शपथपत्र समर्पित करने की कृपा की जाय ताकि माननीय NGT न्यायालय में उसे आपके द्वारा नियमों के प्रति आपकी प्रतिबद्धता के साक्ष्य के रूप में दिया जा सके।


नगर आयुक्त,
नगर निगम, सहरसा।

MK
29-03-25

NO. 282 Date 29.03.25

206
29/3/25

OM PRAKASH THAKUR
NOTARY SAHARSA (BIHAR)
Reg No.-7346J/12



समक्ष में,
नोटरी पब्लिक, सहरसा
शापथपत्र

मैं, मो०सरीफ पिता मो०सफीद साकिन रहबामणि वार्ड नं०४ पो०रहुआमणि थाना
बनगौव जिला सहरसा शापथ पूर्वक ब्यान करता हूँ:-

- १। यह कि मैं डा०लाल पेथ लेब्स सहरसा का प्रोपराईटर हूँ।
- २। यह कि नगर आयुक्त नगर निगम सहरसा द्वारा निर्गत नो०दिशा पत्रांक 605/न०नि०दिनांक 20.03.2025 प्राप्त हुआ जिसके आलोक में यह शापथ पत्र समर्पित करता हूँ कि मेरे " डा०लाल पेथ लेब्स, सहरसा द्वारा किसी प्रकार का बायोमेडिकल/लोस/ तरफ अविशुद्ध/मल इत्यादि का कचरा न्यू कॉलोनी वार्ड नं० 13 में अविशुद्ध पोखर में निस्तारण पूर्व में या वर्तमान में नहीं किया जाता है।
- ३। यह कि मेरे " डा०लाल पेथ लेब्स" में किसी प्रकार जोंच से सम्बन्धी लोस या तरह-मदार्थ या मल मूत्र का संग्रह नहीं किया जाता है बल्कि मेरे लेब्स में सिर्फ जोंच से सम्बन्धी कम्प्युटराईज रिपोर्ट तैयार किया जाता है, इसीलिए नगर निगम, सहरसा द्वारा लगाए गए आरोप कि मेरे लेब्स के कचरा से प्रदूषण उत्पन्न होता है बिल्कुल गलत वो निराधार है।



am
He
29/3/25

मैं पुनःधर्म से शापथ पूर्वक एकरार करता हूँ कि उपर्युक्त कथन सही वो सत्य है जिसे पढ़कर वो समझ कर अपना हस्ताक्षर कर दिया।

M. Sarif
शापथकर्ता

अधिष्ठाता

Sri/Smt. *Md. Sarif*
Identified by *O.P. Thakur*
Advocate Solemnly affirmed
declared before me

Identified by
O.P. Thakur
29.03.25

Om. Prakash Thakur
Notary Saharsa, Bihar, (India)
Reg No.-7346-j/12
29/03/25

बिहार सरकार
(नगर विकास एवं आवास विभाग)

कार्यालय नगर निगम, सहरसा

पत्रांक 605/न0नि0

प्रेषक,

नगर आयुक्त,
नगर निगम, सहरसा।

सेवा में,

असैनिक शल्य चिकित्सा पदाधिकारी,
सहरसा।

दिनांक 20/03/25 / 1

विषय:-

वार्ड नं0 - 13 में अवस्थित डॉ0 आई0डी0 सिंह पोखर का मेडिकल वेस्ट का जाँच के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि वार्ड नं0 - 13 में अवस्थित डॉ0 आई0डी0 सिंह पोखर के आस-पास जितने भी डॉक्टर के क्लिनिक है वह सभी क्लिनिक का वेस्ट मेटेरियल उक्त पोखर में डाल रहे हैं जिससे पोखर सहित आस-पास गंदगी का अंवार रहता है जिसके कारण प्रदूषण उत्पन्न हो गया है एवं मामला एन0 जी0 टी0 में भी दर्ज है जिसकी कार्रवाई चल रही है (वाद संख्या 54737/SCI/PIL/ 2024) है उक्त स्थल की जाँचोपरान्त आवश्यक कार्रवाई कर इसकी सूचना अधोहस्ताक्षरी को देने की कृपा की जाय।

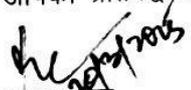
विश्वासभाजन


नगर आयुक्त,
नगर निगम, सहरसा।

प्रतिलिपि:- 1. ज्ञापिकांक 605 दिनांक 20/03/25
1. पी0के0 हॉस्पिटल, सहरसा को सूचनार्थ प्रेषित।

2. Kalyani IVF सहरसा को सूचनार्थ प्रेषित।
3. नयू शीला मेडिकल हॉल, सहरसा को सूचनार्थ प्रेषित।
4. Dr. Lal Path Labs, सहरसा को सूचनार्थ प्रेषित।
5. रश्मि मेडिकल, सहरसा को सूचनार्थ प्रेषित।
6. आयुष अर्णव नर्सिंग होम, सहरसा को सूचनार्थ प्रेषित।
7. विशाल मैथिली, हॉस्पिटल, सहरसा को सूचनार्थ प्रेषित।
8. Path kind Labs, सहरसा को सूचनार्थ प्रेषित।
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14. बालाजी मेडिकोज, सहरसा को सूचनार्थ प्रेषित।
15. डॉ0 ऐश्वर्य साह, सहरसा को सूचनार्थ प्रेषित।

आप सबों से अनुरोध है कि वार्ड नं0 - 13, में अवस्थित डॉ0 आई0डी0 सिंह पोखर में बायोमेडिकल/टोस/तरल अपशिष्ट/मल इत्यादि का निस्तारण यदि आपके संस्थान/प्रतिष्ठान द्वारा किया जा रहा है तो अविलंब रोक लगाते हुए अधोहस्ताक्षरी के कार्यालय में इस आशय का एक शपथपत्र समर्पित करने की कृपा की जाय ताकि माननीय NGT न्यायालय में उसे आपके द्वारा नियमों के प्रति आपकी प्रतिबद्धता के साक्ष्य के रूप में दिया जा सके।


नगर आयुक्त,
नगर निगम, सहरसा।

Transaction Successful

05:43 pm on 01 Apr 2025

Paid to



MediCare
Environmental
Management

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Axis Bank

₹19,714



Transfer Details



Transaction ID

T2504011743117630808703

Debited from



XXXXXXXX7205

₹19,714

UTR: 957534611143

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AXIS BANK

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XS 28
CARE PATHOLOGY
Naya Bazar, Saharsa
Mob -9534419193

भारतीय गैर न्यायिक

1

एक सौ रुपये

Rs. 100

रु. 100

ONE
HUNDRED RUPEES



32906
30-12-19



श्यामल किशोर सिंह पिता स्व० रामदेव प्रसाद सिंह
न्यूकोलोनी, सहरसा, थाना वोजिला-सहरसा।
मो० शरीफ पिता मो० शफीक
निवासी- रहुआमणि, थाना- बनगाँव, जिला- सहरसा।

30/12/19
Y. 468539

किराया का एकरारनामा

प्रथम पक्ष-
मकानमालिक

श्यामल किशोर सिंह पिता स्व० रामदेव प्रसाद सिंह,
निवासी- न्यूकोलोनी, सहरसा, थाना वोजिला-सहरसा।

द्वितीय पक्ष
किरायेदार-

मो० शरीफ पिता मो० शफीक,
निवासी- रहुआमणि, थाना- बनगाँव, जिला- सहरसा।

लेख्यप्रकार-

किरायानामा ।

किराये की
राशि-
बतौर अग्रिम-

7000/- (सात हजार रुपये) प्रतिमाह की दर से ।
50000/- (पचास हजार रुपये) ।

किराये की अवधि-

01 जनवरी 2020 से शुरू होकर अगले 03 वर्ष के लिए ।

किराये की सम्पत्ति-

मौजा- सहरसा, मोहल्ला- न्यूकोलोनी, पोखर से पश्चिम
अवस्थित पक्का छतदार एक कमरे का दुकान जिसका
चौहददी, पूरब- सड़क, पश्चिम- नीज, उत्तर- बबलू झा,
दक्षिण- डॉ० प्रफूल्ल कुमार का क्लिनिक ।

Manoj Kumar Singh
30/12/19

30/12/19

विवरण

1. यह कि, किरायेदार को वास्ते चलाने अपने व्यवसाय हेतु एक छतदार मकान की जरूरत हुई जिसके लिए किरायेदार द्वारा मकानमालिक से बातचीत करने पर मकानमालिक सहमत हुए वो अपना उक्त वर्णित एक कमरे की छतदार दुकान बतौर किराया 7000/- सात हजार रुपये प्रतिमाह की दर पर किरायेदार को प्रदान करते हैं ।
2. यह कि, किराये की राशि दोनों पक्षों के बीच 7000/- रुपये तय हुआ है, जो किराये की राशि किरायेदार द्वारा मकान मालिक को स-समय निश्चित रूप से अदाय कर दिया जायेगा । वो दोनों पक्षों के बीच बतौर अग्रिम- 50000/- "पचास हजार रुपये" तय हुआ है, जो किरायेदार द्वारा मकानमालिक को अदाय किया जाता है, जो मकानमालिक के पास किरायेदार का सुरक्षित रहेगा वो दुकान खाली करने के ससमय वापस किरायेदार को बिना ब्याज के अदाय कर दिया जायेगा ।
3. यह कि, उक्त जमीन का सदुपयोग किरायेदार केवल अपने व्यवसाय हेतु ही करेंगे, ऐसा कोई भी कारोवार जो गैरकानूनी या असामाजिक होगा, का निष्पादन कदापि किरायेदार द्वारा नहीं किया जायेगा, किसी भी प्रकार के गैरकानूनी कार्य में उक्त दुकान का दुरुपयोग करने पर इसकी पूर्ण जवाबदेही किरायेदार की होगी । इससे मकानमालिक को कोई मतलब वो सरोकार नहीं होगा वो उस परिस्थिति में किरायेदार से मकान मालिक अविलम्ब मकान खाली कराने हेतु स्वतंत्र होंगे, साथ ही किरायेदार कानूनी रूप से दण्ड के भागी भी होंगे ।
4. यह कि, वास्ते आपसी सहूलियत वो सामन्जस्य के यह किरायानामा दोनों पक्षों के बीच तामिल किया जाता है ।



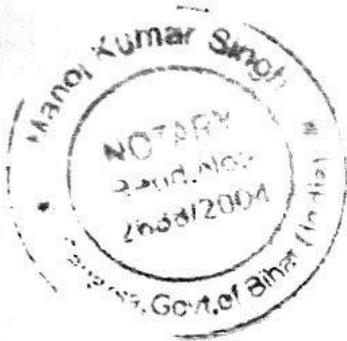
6/11/2019
RAMESH

20/11/19

5. यह कि, यह किरायानामा दिनांक- 01 जनवरी 2020 से शुरू होकर अगले 03 वर्ष के लिए मान्य होगा । बाद बीतने तीन वर्ष के आपसी सामन्जस्य व सौहार्द्रपूर्ण वातावरण कायम रहने पर दोनों पक्षों की सहमति से किरायानामा की अवधि पुनः आगे बढ़ाई जा सकती है ।
6. यह कि, प्रत्येक वर्ष दुकान के किराये में 500/- रुपये "पाँच सौ रुपये" की बढ़ोतरी की जायेगी, जिससे किरायेदार सहमत हैं ।

उक्त मजबूत हर सूरत से पाक वो साफ है, जिसे दोनों पक्षों

ने पढ़कर समझ बूझ लिया तथा सही लिखा पाकर अपनी-अपनी पूर्ण सहमति से गवाहान के समक्ष अपना-अपना हस्ताक्षर किये, जो सही है वो समय पर काम आवे ।



Handwritten Signature
 Hary Shankar Prasad
 हस्ताक्षर गवाहान । 30/12/19

हस्ताक्षर मकानमालिक ।

Handwritten Signature
 30/12/19

13

हस्ताक्षर किरायेदार ।

Handwritten Signature
 30/12/19

20

Md. Kasim
 30/12/19

Who is identified by 3rd
 advocate Solely affirmed
 & declared before me

Manoj Kumar Singh
 Notary Public
 30/12/19

Handwritten Signatures
 30/12/2019

RENEWAL OF MEMORANDUM OF UNDERSTANDING/AGREEMENT**Name of the Party : CARE PATHOLOGY****Invoice Code : C004260456**

1. The words "You" or "User" "Your" as used herein refer to all persons accessing or using this website (<https://www.lalpathlabs.com/>) (<https://report.lalpathlabs.com/>) for any reason. The words "we" or "us" or "our" "refers to Dr. Lal PathLabs Limited.
2. You and we (collectively referred as "**Parties**") entered in a Memorandum of Understanding/Agreement/Addendum/Extension ("**Original MOU**"), which has expired for Pickup Point arrangement and intend to extend the term of Original MOU vide this Renewal Agreement ("**Renewal Agreement**").
3. The effective date of this Renewal Agreement shall be the date of expiry of Original MOU ("**Effective Date**").
4. The Parties agree that the term of Original MOU, shall be valid from the Effective Date and in force, unless terminated by either party in accordance with the terms and conditions mentioned in the Original Agreement and this Renewal Agreement.
5. Notwithstanding anything contained in the Original MOU, either Party shall have the right to terminate this Original MOU without cause, by providing a prior written notice of 30 (Thirty) days to the other Party.
6. Notwithstanding anything contained in the Original MOU, the Parties will abide by the obligations as mentioned in the Annexure A.
7. We reserve the right, at any time, to modify/alter the list of tests & prices agreed to be carried.
8. Except as expressly modified in this Renewal Agreement, the terms and conditions of the Original MOU shall remain unmodified and in full force and effect.
9. This Renewal Agreement shall be deemed to become effective from the date of clicking on the tab for acceptance.
10. Any dispute arising in relation hereto and shall be subject to the exclusive jurisdiction of the competent courts of New Delhi, India.
11. This Renewal Agreement shall become an integral part of the Original MOU and shall together with the Original MOU, represents the complete understanding between the parties with respect to the subject matter hereof.
12. In the event of any conflict between the terms of this Renewal Agreement and the Original MOU, the terms of this Renewal Agreement shall prevail with respect to the subject matter contained herein.
13. This Renewal Agreement is in the nature of an addition to the Original MOU and all capitalized terms not otherwise defined in this Renewal Agreement shall have the meanings as set forth in the Original MOU.
14. By executing this renewal agreement, you confirm your bonafide for the Original MOU and the terms and conditions mentioned therein.
15. You also agree and confirm that you have received all the invoices

ANNEXURE A**Obligations of the Parties****1. You shall:**

- i. provide duly filled Test Requisition Form ("**TRF**") manually or electronically along with duly labelled/bar coded tube or container for every sample collected and handover to our representative who shall come for sample collection;
- ii. ensure that the sample integrity is maintained as per the sample collection manual provided by us before the same is handed over to our representative;
- iii. be responsible to collect the samples from the customers;
- iv. employ a qualified, trained and certified phlebotomist HSSC certified, who should be either CMLT/DMLT/BMLT for collection and handling of samples;
- v. ensure that it shall in no way do anything to prejudice prescribed standards of quality which can impact our reputation;
- vi. be responsible to report the information regarding the notifiable diseases to the appropriate and designated authority on regular and timely basis and as per the format specified by the Concerned Authority. It is further agreed that you shall provide confirmation to us regarding intimation of the notifiable disease to the concerned authority on a periodical basis as may be requested by us;
- vii. ensure not to share its user id and other credentials as provided by us to download reports with any third party without prior consent from our end. We shall not be liable in case where the test results as shared by us is subsequently being altered/tempered by you and your employees;
- viii. submit all the documents mentioned herein-below within 15 (Fifteen) days of signing of this Renewal Agreement:
 - Identity and Address proof (Photocopy of Pan Card);
 - in case of company: Memorandum of Association and Articles of Association + Board Resolution;

in case of Partnership firm - Copy of Partnership Deed; and
any other document.

Regd. Office: Dr Lal PathLabs Ltd, Block-E, Sector-18, Rohini, New Delhi-110085
Web: www.lalpathlabs.com, CIN: L74899DL1995PLC065388

2. We will:

- i. arrange to collect the samples from You and send it to the closest Lab, or any other center as it may deem fit, only when they are accompanied with duly filled-in 'Test Requisition Form' of each patient/ customer either filled manually or electronically;
- ii. process the patient/customer samples at its own expense which includes diagnostic & pathology testing, generating reports, getting reports signed and sending them electronically;
- iii. provide reports in accordance with the turnaround time (TAT) as per company policy;
- iv. comply with all applicable laws in relation to the provision of Services. We shall also obtain and maintain all consents, permits and authorizations necessary or desirable under the applicable laws in connection with the execution and performance of its obligations under the Original MOU/Renewal Agreement;
- v. share the Price list as and when asked by you;
- vi. We may at its own discretion assign a credit to you of such amount and for such period as it may deem fit. We also reserve the right to discount or reduce such limit anytime without any notice at its own discretion; and
- vii. We reserve the right, at any time, to modify/alter the list of tests & prices agreed to be carried and to stop accepting samples for any tests sent by you or deactivate the code including but not limited to, in the event of early termination of the Original Agreement/Renewal Agreement or expiry of the Original MOU by efflux of time. Notwithstanding anything contained herein, we may at any time stop accepting samples from you without assigning any reason thereof including but not limited to breach/violation of its obligations by you under the Original MOU/Renewal Agreement.

Signature Not Verified

UBHARATH
S=Haryana
Phone=81a02a11eda7c01261851cdd8275d28b6
2bbe86a95d8b00e48cc5d0b6
PostalCode=110009
SERIALNUMBER=3b75c2211b491048692e4caef61
ad0e48f6db2dd31225721c9110226
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New Delhi
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Mob. - 9514419193

भारत सरकार
Government of India



मो. सरीफ
Md. Sarif
पिता : मो. सफीद
Father : Md. Safid
जन्म तिथि / DOB : 03/09/1976
पुरुष / Male



9839 3750 5391

आधार - आम आदमी का अधिकार



भारत सरकार का अधिकार

Unique Identification Authority of India

पता:

S/O: मो. सफीद, रहामणि,
विद्यालय के पास, वॉर्ड 04,
रोहामोन, बनगांव, सहरसा, बिहार,
852212

Address:

S/O: Md. Safid, Rahuamani, Near
School, Ward 04, Rohuamon,
Bangaon, Saharsa, Bihar, 852212

9839 3750 5391



1947
1800 300 1947



help@uidai.gov.in



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बिहार सरकार
(नगर विकास एवं आवास विभाग)

कार्यालय नगर निगम, सहरसा

पत्रांक - 3046

दिनांक - 11.12.2025

प्रेषित,

कार्यपालक अभियंता,
नगर विकास प्रमंडल, सहरसा।

विषय - प्रशासनिक स्वीकृत योजनाओं का विभागीय प्राक्कलन तैयार कर तकनीकी स्वीकृति देने के संबंध में।

नगर निगम सहरसा अंतर्गत विभिन्न वार्डों में निम्नलिखित योजनाओं का विभागीय प्राक्कलन तैयार कर तकनीकी स्वीकृति देते हुए प्राक्कलन उपलब्ध कराया जाये, जो निम्न है :-

क्रम संख्या	योजना का नाम	प्रस्ताव संख्या
1	नगर निगम सहरसा अंतर्गत वार्ड नं०- 13 में नया बाजार स्थित पोखर में वाटर फ़ाउन्टन, जीर्णोद्धार, साज-सज्जा, बैठने के लिए चेयर एवं पोखर के चारों तरफ पेवर ब्लॉक, एवं चारों ओर 10 इंच नाला निर्माण कार्य।	
2	नगर निगम सहरसा अंतर्गत वार्ड नं०- 07 में बड़ आश्रय स्थल अंतर्गत शौचालय का मरम्मत कार्य।	
3	वीर कुँवर सिंह चौक से लेकर मत्स्यगंधा झील तक दोनों साइड रंगीन पेवर ब्लॉक का कार्य।	


नगर आयुक्त

नगर निगम सहरसा